## PAPERS LAID ON THE TABLE— Contd,

#### **fNOTIFICATION OF THE MINISTRY OF** FINANCE (DEPARTMENT OF **REVENUE**)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 371(E), dated the 30th April, 1983, together with an

explanatory Memorandum thereon. [Placed in Library. See No. LT-6621 831.

#### THE APPROPRIATION (NO. 3) BILL. 1983

ओ मिर्जा इरशादबेग ग्रयबचेग (गजरात) : मान्यवर, मैं प्रस्ताव के समर्थन में यह कहना चाहुंगा कि प्रस्ता-वित वित्तीय मांगें राष्ट्रीय विकास की दिशा में पुरक हैं। महात्मा गांधी ने कहा था कि हिंदुस्तान गांवों में बसा है और ब्राज समय की मांग है कि गांवों का वैज्ञानिक पहुति से विकास किया জাত ৷ छठी पंचवर्षीय योजना के ग्रतर्गत और रखी गई वित्तीय मांगों के यंतर्गत तथा बीस सुखी कार्यक्रम के श्रंतर्गत यामीण विकास के जो कार्यक्रम रखे हैं.. उससे अधिक माता में और साइंटिफिक पहलि से गांवों का विकास किया जा सकेगा। जैसाकि ग्रामीण विकास के क्षेत्र में ग्राई० त्रार० डी० पी०, एन० ग्रार० ई० पी० तथा ट्राइसेम के जोप्लान रखे गये हैं. में सदन से यह कहना चाहुंगा कि ग्राई० ग्रार० डी० पी० के ग्रन्तगैल 1980 ~ 81 में 27.83 लाख परिवार, 1981-82 में 28.29 लाख परिवार तथा 1982-83 के जनवरी तक 18.34 लाख परिवारों को सहायता मिली है। इससे यह महसूस होता है कि यह कार्यक्रम अधिक मावा में तेजी से आगे बढ रहा है।

इसीलिये मैं इसका समर्थन करता हं ग्रीर इन्हों कार्यक्रमों के ब्रन्तर्गत मैं धन्यवाद करूंगा कि दो लाख युवकों को ग्रामीण रोजगार की दिशा में, उन्हें रोजगार दिलाने की दिशा में, ग्रध्रिक मात्रा में उनके लिये काम हो रहा है। इसके अन्तर्गत खादी कमीशन द्वारा जो कार्यक्रम चलाये गये हैं, उन कार्यक्रमों की ग्रसरकारकता लाभदायी है । लेकिन मैं सुचना देना चाहंगा कि खादी कमीशन ढारा चलाये गये जो कार्यक्रम हैं, उनमें कुछ ही संस्थाग्रों को ग्रधिक माता में जो फंड्स दिये जाते हैं, इसकी बजाए कुछ छोटी-छोटी संस्थान्नों को ग्रामीण क्षेत्रों में ग्रौर विकास की दिशा में उन्हें ग्रीर ज्यादा प्रवृत्त किया जाना है।

मैं वित्त मंत्रालय की मांगों के - यह कहना चाहंगा कि समर्थन में गुजरात राज्य में 1,13,338 पिछड़े परिवारों को 15,22 करोड़ रुपये की सहायता दी गयी है, किंतु पश्चिमी जोन में सिर्फ 7.62 प्रतिशत मजियां खीक्वत की गयी हैं। जिन लोगों ने लोन मांगा है, जिन वीकर सेक्शन ने, गौड्युल्ड काल्ट्स एंड ग्रैड्यूल्ड टुाइब्स के लोगों **ग्रपने विकास के लिये** जो लोन की मांग की है, उनकी क्रजियां जितनी ग्राई थों, उनमें से 7.62 प्रतिशत स्वी-कृत की गयों ग्रौर तात्कालिक डिस्पोजल के नाम पर उनमें से 22.08 प्रतिशत अजियां टेक्नीकल बातों के बहाने पर नामंजुर कर दी गयी हैं। बैंकिंग श्रधि-कारियों के इस ग्रधिकम पर में मंत्री जी से यह निवेदन करना चाहंगा कि सख्त कार्यवाही इसके खिलाफ करनी चाहिए। यह सरकार जो भूखे, नंगे और पिछड़ी जातियों के लोगों को माने लाने के लिये ग्रौर उसके विकास की दिशा में जो कार्यंत्रम कर रहे हैं, उसके बीच म श्राने वाले जो तत्व हैं, उनके बीच जो

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## 351 Ajipropnaiion uvo. 30) [ Rajya. SABHA ]

[श्री मिर्जा इरणादबेग अयुव बेग] माध्यम हैं, वह अगर इस तरह का रवैया ग्रस्तियार करना चाहते हैं, तो उसके खिलाफ सक्त कार्यवाही करने की मेरी विनती है। जन समुहों की उत्कृष्ट योजनाम्रों के खिलाफ बीच में म्राने वाले जितने तत्व हैं, उन तत्वों को बड़ी कडाई, सख्ती के साथ दबा देने की ग्रत्यन्त ग्राव-ज्यकता है और यही समय की मांग भी £.

मैं विस मंत्रालय से यह भी कहना चाहंगा कि लीड बैंक का जो कार्यक्षेत्र है, वह कार्यक्षेत्र, आज हिंदुस्तान में देखा जा रहा है कि लीड बैंक जो कार्यक्रम कर रहे हैं, सिर्फ जहां पर उनकी क्रांच है, उस ब्रांच के इदंगिदं के विस्तार में, गजदीक के विस्तार में उनके कार्यक्रम लिये जा रहे हैं। मैं निवेदन करना चाहंगा कि ऐसे बैंक के ग्राधिकारियों को वित्त मंत्रालय कहे कि इन्टीरियर के जो इलाके हैं, पिछड़े इलाके हैं उन में भी जाकर कार्यको ग्रागे बढाएं।

मैं यह कहना चाहंगा कि देश में रासायनिक खाद का उत्पादन विशेष मात्रा में बढ़ा है। लेकिन म्राज किसान की जो खरीदने की शक्ति है वह कुंठित हो चुकी है, कमजोर हो चुकी है। वित्त मंत्रालय ने हाल ही में उनको दिए जाने वाले लोन में ब्याज की दर में जो एक प्रति शत की कमी की है मैं उसकी सराहना करता हं और इसके लिये सरकार का अभिनन्दन करता हुं ग्रीर सरकार से यह भी मांग करता हं कि जोन कमेटी ने जो सिफारिशें की हैं उन को तत्काल ग्रमल में लाना चाहिये। उससे किसान की खरीदने की शक्ति में बुद्धि होगी । गुजरात में इस क्षेत्र में अधिक काम हुआ, है। गुजरात राज्य में केवल 17 प्रतिशत सिचाई की व्यवस्था है। उसके बाबजुद

# Bill 1983

गुजरात में खाद की खपत प्रति हैक्टेयर 39 प्रतिशत है। गुजरात में खाद्यान्नों के उत्पादन की क्षमता 140 प्रतिशत हो गई है, जो उल्लखनीय है ।

मैं यह भी कहना चाहुंगा कि कपास बोने वाले किसान ग्राज घाटे में हैं। में दरखास्त करता हूं कि काटन कारपो-रेशन जो बाजार में ग्राकर खरीद करता है उसको चाहिये कि वह मौसम जब प्रारम्भ हो तभी उसे बाजार में आना चाहिये ताकि किसान को अपनी फसल का सही लाभ मिल सके !

ग्राज देश में काटन सरप्लस है। हमारी जो काटन की एक्सपोर्ट नीति है उस को मौसम के स्टार्ट होने से पहले ही घोषित करना चाहिये ताफि किसानों को अपने उत्पादन का सही मात्रा में लाभ मिल सके। काटन कारपोरेशन से मेरा यह निवेदन है कि वह काटन के एक्सणोर्ट का माध्यम वने, काटन की सहकारी संस्थाओं द्वारा खरीद की जाय ग्रीर उन्हीं के द्वारा एक्सपोर्ट किया जाय।

ग्राज ग्रनाज का उत्पादन बिजली ग्रौर पानी पर ग्राधिक निर्भर है। हम ने देखा है कि देश में बिजली के माध्यम में ज्यादा खराबी माई है। बिजली की व्यवस्था में अधिक सुधार होना चाहिये । बिजली को ज्यादा कार्यक्षम बनाना चाहिये । वायरलेस सिस्टम के दारा उस का एडमिनिस्ट्रेशन करना चाहिये ताकि उस की कार्यक्षमता को वढाया जा सके।

यौद्योगिक क्षेत्र में बड़े ग्रौर छोटे दोनों उद्योग है। मेरे जो नौजवान साथी शिक्षा प्राप्त करके छोटे उद्योगों में आये हैं वह बड़े उद्योगों के मुकाबले ठोक से नहीं चल पाते। दूसरे जो ग्राज का 353 Appreciation (No. 3); [2 MAY 1983]

अधिकारी वर्ग है वह ऐसी विलम्बकारी नीतियां ग्रस्तियार करता है जिस की वजह से छोटे उद्योगकार वाजार में टिक नहीं सकते, उन के सामने कम्पटीशन में ग्रा नहीं सकते । मैं सरकार से निवेदन करना चाहता हं कि वह ऐसी व्यवस्था करे कि बीच में जो विलम्ब करने वाले अधिकारी हैं उन के साथ वह सख्ती से पेश आगे ताकि जो छोटे साहसिक हैं उन को आगे बढ़ने का मौका मिल पाये। जव कोई वड़ा उद्योग किसी राज्य में ग्राने की बात होती है तो उस की उत्पादन क्षमता क्या है यह देखना चाहिये। जिस राज्य में शांति ग्रींर व्यवस्था हो और अधिक से अधिक माता में उत्पादन हो सकता हो वहां पर उन उद्योगों की स्थापना करनी चाहिये। ताकि जो हमारा राष्ट्रीय उत्पादन का लक्ष्य है उस को हम पुरा कर सकें ग्रीर उसमें कमी न ग्राने पाये ।

मैं गृह मंत्रालय के अंतर्गत जो अन्य मांगे रखी गयी हैं और खास तौर पर 130 करोड़ रुपये की चार्जंड कैटेगेरी में, उस की सराहना करता हूं और उन को मंजूर करते हुए मैं कहना चाहूंगा कि ट्राइवल्स और जेड्यूल्ड कास्ट के जो जो प्लान हैं उन के अन्तर्गत यह काम होना है। इसलिये यह आवयश्क है कि उस काम के लिये यह 130 करोड़ रुपया दिया जाय !

खेल कूद के लिये जो मांगें हैं उनके समर्थन में कहना चाहूंगा कि खेलकूद की प्रवृत्तियों का ग्राम स्तर से विकास करना लाभदायी होगा । जैसे जापान में डिग्री कोर्सेज शुरु किये गये हैं और वहां इसी तरह से जैसे डिप्लोमा कोर्सेज शुरु किये गये हैं उसी तरह से मैं स्पोर्ट मंतालय से निवेदन करूंगा कि अपने यहां खेलकूद की प्रवित्तियों का विकास करने के लिये ग्रधिक से ग्रधिक कार्य किया 291 RS-12. जाना चाहिये ! मैं यह भी कहना चाहूंगा कि राष्ट्रीय स्तर के जो खिलाड़ी हैं उन में से मैंने देखा है कि बहुत ग्रधिक गाता में ग्रंतरराष्ट्रीय स्थान ग्रौर उस स्तर पर मान पा चुके हैं। लेकिन उन की कोचिंग ठीक नहीं होती है। उन को सहूलियतें नहीं मिलती है ग्रौर इसलिये हिन्दुस्तान के खिलाड़ी पीछे रह गये हैं। मैं निवेदन करूंगा कि उन के लिये स्पेशल कोचिंग की व्यवस्था की जाय ग्रौर उन के लिये कुछ ग्राधिक सहायता की भी व्यव-स्था की जाय ताकि हमारे देश के नौज-वान ग्रौर जो ग्रन्छे खिलाड़ी हैं वे ग्रंतर राष्ट्रीय क्षेत्र में नाम कमा सर्के।

सान्यवर, एशियन गेम्स और नान एलाइंड कॉफरेंस के समय हमारे टूरिज्म तथा स्पोर्ट्स मंत्रालय ने जो व्यवस्था की थी उस का मैं अभिनन्दन करता हूं। ऐसी सराह-नीय व्यवस्था उन्होंने की थी कि जिस की वजह से सारे देण को गौरव प्राप्त हुआ है। मैं इस के लिये उन को फिर से धन्यवाद देता हूं।

ड्रग्स के लिये जो मांग की गयी है उस का मैं अनुमोदन करना चाह्ंगा । हमारे जो पेस्टीसाइड्स हैं उन का किसान प्रधिक माला में उपयोग कर रहा है, लेकिन कहीं कहीं ऐसी खराबिया पायी गयी हैं कि उन पेस्टीसाइड्स में पोल्यूशन प्रधिक पाया गया है। मैं चाहता हू कि इस की कड़ी जांच की जाय । मैं ने देखा है कि कहीं कहीं किसानों ने उन पेस्टी-साइड्स का छिड़काव किया है और उस का बड़ा खराब रिएक्शन हुआ है और इस से हमारा उत्पादन बजाय बढ़ने के घटा है। इसलिये इस दिणा में सरकार को विशेष जानकारी कर के किसानों को राहत दिलानी चाहिये।

मैं यह भी कहना चाहूंगा कि हमारे देश में कुछ विदेशी कंपनियों के सहयोग

## 355 - Appropriation (No. ft) [RAJYA SABHA]

[श्री मिर्जा इरशाद बेग अयूब बेग] से चलने वाली कंपनियां हैं और वह जो काम कर रही हैं उन के लिये मैं सरकार से विनती करना चाहूंगा कि वह उन की सही जांच पड़ताल करे ताकि विदेशों की रिजेक्टेड दवाइयां यहां न ग्राने पायें। अगर ऐसो दवाइयां यहां इस्तेमाल की जायेगी तो उसका देश के नागरिकों के स्वास्थ्य पर बहुत बुरा ग्रसर पड़ेगा। इस लिये मैं निवेदन करूंगा कि सरकार इस बात पर खास तौर से ध्यान दे।

स्पेस प्रोग्राम के बारे में जो मांगें हैं उन के लिये मैं सरकार का अभिनन्दन करना चाहूंगा। हमारे वैज्ञानिकों ने देश को गौरव दिलाया है स्रोर उस के मस्तिष्क को ऊंचा किया है । कहीं कहीं उनसे गलतियां भी हुई है, लेकिन मैं एक शेर के जरिये कहना चाहंगा कि:

"गिरते हैं शह सवार मैदाने जंग में, वह तिफल क्या गिरे जो घटनों के बल चलें।"

इसलिये मैं कहना चाहूंगा कि हमें अपने वैज्ञानिकों की हिम्मत बढ़ानी चाहिये और उन का ग्रभिनन्दन करना चाहिये।

जो लेबर की डिमांड्स हैं उनके संबंध में कहना चाहूंगा कि गुजरात में अहमदाबाद में दो मिलें आज बंद है सास्डन श्रौर मोनोग्राम। वहां आज हजारों कामगार बेकार हैं। उन के लिये मैं कहना चाहूंगा कि राज्य सरकार को अधिक मात्रा में सहायता दे कर उन को अधिक मात्रा में सहायता दे कर उन को चालू किया जाय क्योंकि जिनके घर में चूल्हा नहीं जलता है, रोटी नहीं बनवी है उन की सहायता करने के लिये चाहे उन को सहकारी सेक्टर में चलाया जाय या राज्य सरकार उन को चलायें, लेकिन उन को जल्द से जल्द चलवाने की दिशा में प्रयास किया जाना चाहिये। इसलिये मैं कहना चाहता हूं कि जो मांगें रखी गई हैं, इनसे देश और राष्ट्र विकास की दिशा में आगे बढ़ सकेगा और हम चाहते हैं कि यह ऐसा बजट लायें जो देश के गौरव को और बढा सके।

मान्यवर, मैं ग्रपनी बात इसीं बात को कहकर खत्म करता हुं। हमारे सीनियर साथी श्री शिवचन्द्र झा जी ने गुरु द्रोण की याद दिलाई थी। मान्यवर. गुरु द्रोण ने महाभारत में यह भी कहा था:

> "**ऊर्ध्वबाहू विरौमेष्यः** नैव कचित् श्रुणोति मे"

लेकिन हमारी सरकार और राज्य सरकारें करोड़ों लोगों को, पिछड़ी जातियों के लिये, बीकर सैक्शंस के लिये काम कर रही है जिससे कि वह आगे बढ़ सकें।

मान्यवर, हमारे एक साथी ने, जो यहां पर ग्रभी उपस्थित नहीं है, फारसी का शेर कहा था। उनको मैं ग्रमीर खुसरो की याद दिलाना चाहता हं---

> ''नमीदानमचे मंजिल बूद। शव जायेके मन बुदम । ''

मैं इस सदन से मांग करता हूं कि वह सरकार द्वारा की गई मांगों का समर्थन करे ताकि देश और तरक्की कर सके । मैं अपनी बात इस शेर से समाप्त करता हं---

"इंकलाबात ने यूं नज्मे गुलिस्तां बदला, फूल मुरझाये हैं ग्रौर कांटों पैं निखार ग्राया है ।''

SHRI ERA SEZHIYAN (Tamil Nadu); Mr. Vice-Chairman, Sir, I thank you for calling me to speak on this occasion.

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## 357 ^ppropnation (No. 3) [2 MAY jff83 ]

The Appropriation Bill is a form by which Parliament accords its approval for withdrawal of funds from the Consolidated Fund of India. Technically speaking, this House can discuss the fimctioning of this Government on the whole because on the appropriations sancitioned by this Bill all the functions of the Government are to be carried on. On this occasion I will concentrate only on one aspect, namely the very deplorable way in which the Government has functioned as far as the State of Assam is concerned. Speaking yesterday at Kanpur, the Prime Minister is reported to have said—^I am quoting from the Times of India report:

"KANPUR, May 1.. .Addressing a largely attended public meeting at Phool Bagh here at the end of her one-day visit to U.P., she warned agitators in Punjab and Assam against trying to force any solution on her government."

"She accused opposition parties of whipping up mob frenzy on petty issues and creating the impression abroad that India was a nation of violence."

One thing she says that nobody can force a solution on the Government. The Grovernment will not come with any solution and nobody also should seek to make the Government come to a solution. The second thing is that everything is being done by the Opposition parties which whips up mob frenzy on petty issues and creating the impression abroad that India was a nation of violence.

By making these two statements she has absolved completely her Government, especially in Assam and Punjab. Here I want to go on record that the Opposition has been very, very constructive. At least in these two States, the State of Assam and Punjab, the Opposition has given ' whole-hearted cooperation. Whenever meetings are held, even the Home Minister and others have acknowledged the role played by the Opposition leaders, especially pei-sons like Bin, 1983

Mr. Ravindra Verma and others who gave excellent solutions at every stage and tried to find some scope of a solution. It Is only the impishness and ineptitude of the Government that has pushed the State of Assam into the cauldron of simmering hate and disturbance. The same thing is likely to follow in Punjab also, if the Government is not taking a cue from its past misdeeds.

In speaking about the appropriations—I think, of the misappropriations—^made by the Government, as far as authority goes, as far as power goes in not handling the situation properly which has led to this serious situation.

Today morning, wme friends here wanted to raise the issue when the Minister gave some information contradicting the information as supplied by Mr. Arun Shourie in 'India Today'. Sir, Mr. Arun Shourie has done in the past very commendable work to the cause of freedom of expression and for cleaner Government in this country. This Parliament and the Members of Parliament are very murh indebted to him for very many pieces of correct and factual information supplied by him from time to time. Again he has come cut with what has passed on within the files or under the table between the State of As sum and the Governmen, of India. For many things talked of hero in a vague way, he is giving precise and definite clues. Before I go mto that, [ would like to say one thing. One may dub Mr. Arun Shourie as having been a well-known a<sup>d</sup> a confirmed anti-Mrs. Gandhi and anti-Congress (I) joui-na-list. Some may accuse him of that. But I do not do that. Some may accuse him of that. For their benefit, I say that here is a statement of 5th April, 1983, of Miss Neerja Chow-dhury who went there and made a State-wise tour and collected the fact.i there. And you are acoo^ios the Opposition, m.id you are finding fault with the C^pposition. Even the Prime ' Minister says day in and day out that

## [Shri Era Sezhiyan]

in spite of the elections, the stmos-phere of violence had been there Yes. It is true that the atmosphere of violence was there. From which end the atmosphere of violencs was started? It was done more so by the Government and the CRP and the paramilitary forces posted there. Here in her report she narrates a very heart-rending incident. She says:

"Durga Ram Barua, a school teacher of Sipaihar in Mangaldoi sub-division, sobbed as he spoke about the incidents of February 2 in which his son, Chitra, was burnt to death. The police had come in the morning, he said, and entered people's home and started beating some of them. Word spread and the thousands of villagers came out and gathered in the farms. The police fired. When the EDO's office started burning, his son. Chitra, rushed there with Prahlad Sarma, a poor young man, who was given shelter by the Baruas. Some time later villagers brought back Chitra who had severe bums. He managed to tell his father-and subjeq Jiently doctors in the Gauhati hospital— that he had been pushed into the fire by the CRY men." -----,

Sir, it was his own child who had been burnt to death. And the dying child declared to his father as well as to the doctors in the hospital that he was pushed into the fire by the CRP people. I want to know from the Government whether this is a fact or not. If it is a fact, why was the CRP employed to do these things?

Again, in lier article, Neerja Chow-dhuiy says that atfording to Assamese sources, 235 people died in these firings while the Home Minister gave a figure of 137. Sir, the number, 100 or 200, does not have a meaning at all. It has crossed thousands now. And she records, "Most of these firings were not p'eceded by the use of tear-gas or lafhi-charge to disperse mobs". Whenever there w.'n:. a mob, whenever there was a crowd or people, firing has been resorted to.

Then, Sir, here is a report given by the PUCL team header by Mr. Justice V. M. Tarkunde, the other members being Mr. Kuldip Nayar and Mr. K. G. Kannabiran. They cam© "The outsaying, invocation of extra powers ordinary to suppress the Assam movement and the other re pressive laws and measures adoptad by the Government only made matters worse."

Therefore, Sir, it is very clear why there was a carnage, why there was an uiurest which led to an internecine war, a civil war almost betw93n ethnic groups, between linguistic groups and between aliens and the locals. Before I come to Arun Shourie, here is anotlier paper, Sir, namely, the Times of Tt>dia, whic'i cjnta.u-;s o report entitled "Many Facts of Assam Carnage" written by Shri N. S. Saxena, On the 20th April, 1983. Therein he says, "No one outside the Government can say for certain what instructions written or oral, were issued to field officers but judging by their conduct i^ was obvious that they thought the right to vote to be more important than the right to life itselt" That means that all the preparations were made in the State of Assam by the Central Goverrment during the President's rile, during the mis-rule that when they were pushing when they were ramming, the elections in the State of Assam. All that they care for and all the preparations they made were not for conducting a process of democracy, but in the name of democracy they wanted to conduct a ritual of a poll but to the detriment of the State itself. In the process the law and order, the peaceful conditions there, ware completely disturbed and d'^stroyed.

Sir, of course, one should be thankful to the Prime Minister for having given an isstirance. It is reported that the Pd..iP Mirisier has told them of 'the Centre's commitment 'o provide security to members of all communities.' This is a good assurance that the Prime Minister is reported to have... THE VICE-CHAIRMAN (DR. BAFIQ ZAKARIA): How is all this relevant to t^ae Appropriation Bill?

SHRI B. R. MORAHKA (Rajasthan); The scope of the Appropriation Bill is very n'ide.

SHRI ERA SEZHIYAN: Sir, the scope of the Appropriation Bill is very wide because we can discuss many matters under it. This Government functions because of the appropriations made out of the Consolidated Fund of India. I was advised by no less a person than the Deputy Chairman, that this matter can be taken up at the time of discussion on the Appropriation Bill.

SHRI SURENDRA MOHAN (Uttar Pradesh): Sir, this is a question of misappropriation of authority. That is why it can be dealt with here.

THE VICE-CHAIBMAN (DR. RAFTQ ZAKARIA): You can stretch it anywhere, I know.

SHRI ERA SEZHIYAN: 1 prefaced this one by saying that if some time had been allotted to this, I would have dealt with it; but in the morning when some Members raised it here, it was said that it would not be put on record. Now is, therefore, the appropriation occasion and therefore I want to appropriate the time of the House to put it on record.

The Prime Minister is reported to have told them that the Centre's commitment to provide security to members of all communities is there. It was a very good assurance but only it came too late in the day. This assurance was made on the 31st March, 1983, whereas all the carnage, all the killings have been done months earlier. Only after the horse was stolen the stable was bolted.

T- Sir, I will now come only to the specific things that have been revealed by Mr, Arun Shourie in 'India Today'. In the preface to this one it has been very succinctly put, "the

story remains incomplete because it was buried deep in the secrecy of Government files now protected even more jealously by the bureaucratic machinery seeking alibis and scapegoats." Sir, many things have been said in this House and many things have been written how there was a deep conspiracy between the Government that was supposed to function in the State of Assam and the (aovernment that was supposed to work in the Centre. These two Grovern-ments conspired, they tried to break the Gordian knot just by cutting it without going through the democratic process of a peaceful election with the approval and involvement of the people. Sir, here is a report from the Special Branch dated the 3rd July,

1982. This is Memo No. 3 P.M. DSB. XIV/l/82/129/Dibru-

garh, dated 3rd July, 1982 wherein they have given a clear opinion. They have said:

"But holding of the same... the elections

"...without such a settlement may be quite difficult. Such an attempt will be strongly resisted by the organiseps of the agitation. They may succeed in creating Iarg«h scale lawlessness."

Therefore, the Special Branch them-. selves gave a clear warning that such

a thing as forcing the elections on the unwanted people against the wishes of the agitators would surely end in lawlessness. But still the Government proceeded to hold the elections.

Later on, in the month of November, 1982, the Special Branch, although

they by then knew the working of the Government'^ mind, in spite of that fact, submitted a very big report. This is again a confidential one. This SB XI(A)/SPC/20/82, Ft. IV/94 wherein they have made an assessment. They have said:

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"In approximately 78 constituencies, the election can be held where the voting is likely to be between 30 per cent to 65 per cent of the total electorate while in the remaining constituencies where large scale troubles are anticipated, the voting will be between 1 per cent to 30 per cent."

-But if you see the actual voting, in some places, it was less than .3 per cent. Out of 90,000 votes in a constituency, a person who was able to secure only 237 votes got elected and is now accepted as an MLA in the eyes of the law of the Central Government and the election rules. Such things happen. Can the Government say that they did not have any warn--ing? They had ample warning by their own machinery, by the forebodings which were there in the State of Assam and by the warnings given by the Opposition.

Day in and' day out, the disaster at Nellie and other places are being highlighted. We do not approve  $q^{\wedge}$ , one does not approve of. the carnage, which was committed in Nellie and other place's. Innocent people have been hack?d to-death. They had the

-Tight -to live. - But their '*Irve->* were ended by unscruDuloi'? and devflish elements. These ghastly terrors could have been avoided had the Central Government appropriated some of its time. Tescutces &nd energy to prevent them when due warnings were given

"to them. As far as Nellie is con-eerned; it Is on the record of Mr. Arun ShourFe. He has brought out the message sent by the officer in-charge of the Nellie police station which is about 10 kms from the Nellie area. He says here:

"On the afternoon of February 15—^three days before the mas sacre—...

This started on the 18th February:

"...Bahir-ud Din Ahmed, the

officer in-charge of Nowgong police station, sent the most specific of warnings to the Commandant of the 5th Battalion of Assam Police (stationed at Marigaon which is no more than 10 kms. from the Nellie area), the sub-divisional police officer at Marigaon as well as to the officer in-charge of the police station at Jagiroad itself."

This message which has been sent has beep decoded and published here: It says:

"From 0|C NWG. PS, dated 15-2-83 Information received that ^as^ night about one thousand Assamese of surrounding villages of Nellie with deadly weapons assembled at Nellie by beating of drums. Mino rity people are in panic and appre hending attack at any moment. Submission for immediate action to maintain peace."

This was sent on 15th itself, 15th afternoon at 15.30 hours. The carnage took place on 18th. There was a battalion waiting there within a radius of the 10 kms of the area of Nellie. Here is an officer, in charge of the police station of Nowgong, who has sent the message, and Nellie is not far away. It is- on the national highway and -within 10 kms. a battalion of our army is stationed. But that force was not made available to protect the i^eople ' of Nellie even though about 2i days earlier enough warning was giv<sup>n</sup> by the competent aiithority through the messages, frantic messages, to the higher authorities. No action was taken because the Government was more keen to go through the ritual ot election. It is not even to hold the election, not even to obtain results, not even to get the mandate of the people, they simply wanted to make out some sort of a ritual of an election so that they could announce it to the outside world. In some box there were not even 240 votes, but still they call it an 'election'. I am making this plea so that the same thing should not be repeated in Punjab.

Enough harm has been done in the State of Assam and I deny with all my authority for what is being said about the opposition role. Far from frenzy-ing or whipping frenzy, the opposition wants to give constructive cooperation to the Government. Otherwise, a person like myself from the opposition would not have raised the issue of misrepresentation or exaggeration of a statement made by the Home Minister on the Punjab situation. Therefore, we want to give very-constructive cooperation to the Government in solving the problem. But here is a Government, as explained by Arun Shourie in 'India Today'probably India Today itself represents such a picture-they want to cling to power, they want to conduct elections, they want to form Ministries, they want to instal Chief Ministers, not to function as a democracy, not to function as per the rules of the Constitution, not to appropriate and spend the amounts given to them but to misappropriate the authority and and the power that has been given to them to perpetuate an Hlegal, illegitimate and undemocratic government in the State of Assam.

SHRI VITHALBHAI MOTIPVAM PATEL (Gui?ratl: Mr. Vice-Chairman, Sir, I am thankful to you for givi'ig m2 this opportunity to .speak on th? Appropriat'on (No. 3) Bill, 1983. I have carefully listened to the esteemed leaders from the opposition side. For the last few days I have been listening to the discussion about Assam and Punjab also. I am not a politician and so I cannot represent the good things in a bad way or bad things in a good way, but one thing Is there. Assam and Punjab problems are not the creation of the Congress rule. Most of the problems are old problems. When the Janata Party was in power, when the Akalis themselves were in power, these problems cropped up, but no one tried to solve them. (Interruptions). The Anandpur Saheb resolution was passed in 1973 and you were in power in 1977, Why did vou not solve it at that time? The Akalis were in power at the Centre, they

were in the Government. They did not solve the problem at that time and now they are glaming the Congress Party. (*Interruptions*).

AN HON. MEMBER: Why are you disturbing him?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You are not *an* Akali.

SHRI VITHALBHAI MOTIRAM PATEL: I have been watching the situation. They are playing uppurtu-nistic politics. (*Interruptions*).

THE VICE-CHAIRMAN (DR, RAFIQ ZAKARIA): No disturbance, ' Dr. Mallick.

SHRI VITHALBHAI MOTIRAM PATEL: Why the country is not getting an alternative to the Congress Party? My friend, if you want to be an alternative to the Congress Party, you will have to be positive, all time negative attitude will not do. Instead of extending your help to the problems of Assam and Ptmjab you are instigating the agitators. Mr. Vice-Chairman, Sir, at the time of electioneering in Assam the BJP, the Janata Party and the Lok Dal ware not fighting elections, but a bunch of leaders from the BJP visited Assam dm'ing the election. What bufiness had they to go there when they were not fighting the elections? It was only to instigate the agitation th.^y bad been there. They wer2 giving speeches and addressing pre.=;s conferences and instigating the agitationists.. Otherwise when they were not fighting the elections, they had, no business to go to Assam. It is mentioned m the Organiser itself <hat so many leaders visited Assam during the eloc-tion period. This shows that tlifc'y are not interested in solving the problem. They only wanted to instigate them and create problems, for the Government. They wanted to nrove that this is not a government which can govern. But my friends, it is not going to succeed. This may give you a short-term again, it will not give you a

, [Shri Vithalbhai Motiram Patel]

permanent gain. You should try to be positive if you want to be an alter- | native to the Congress (I).

Now I would like to refer to the problems of the Ministry of Industry. Nowadays the Industry Ministry is telling the industrialists to go to backward States. I know some of the I industi'ialists who wanted to set up 1 industries in Gujarat were advised to go to some backward State and not to Gujarat. But if you send anybody to Bastar or any other backward area, he will not be able to put up an industry. The industry will not work. To set up an industry you need infrastructure, power, industrial peace and so many other things. So please don't force the industrialists to go to a backward State or any other State. Let him set up the industry whersver he get production can immediately. If you let him go to Gujarat, or Maharashtra, or Tamil Nadu or Karnataka or some other State, he will be able to start production as early as possible. In the textile industry, the production per worker in Ahmedabad and Bombay mills is much more than that of a textile mill worker in Madhya Pradesh or other States, because it requires some skill and "working method also. It is not good to force an industrialist not to go to Giyarat, not to go to Maharashtra and to go to some other State. Then he will not have any hiterest in setting up the industry. If you want 'o increase production, let him have his industry wherever ha want= it and let the production be increased. Sometimes mention is .mnds of Shivarajan Committee. Most of \*!ip State Governments are against that Committee's report that the industries should go to backward States b=;ctiuse there is an imbalance. .Imbalance will be there. You cannot expi-'ct, like Punjab or Gujarat, why the o'.her States are not coming up. This is because the people of those areas a'-e courageous and bold. That is why they arc coming up. You have invested the maximum in Bihar in the public sector undertakings. But evim then Bihai" is

not coming up. So until the loc?.1 people prepare themselves, you cannat make the State industrial one. So 1 please change your attitude and don't force the industrialists to go to hack-ward States.

Bill, 1983

Another thing is, I have heard a iot about corruption in this House and elsewhere. I think corruption is there. There is no doubt about it. But it is not so rampant that you should raise a hue and cry here and there. Previously when I was working as a correspondent, if one heard of some charge of corruption, it wouitl create People were talking about it. It was the panic. talli of the town. Now it has become a fashion to level a citarge of corruption, it has lost its impor- j tance. If somebody levels a charge of corruption nobody takes it sieriously because it has become a fashion:. I believe the corrupt people should be exposed. If you have something substantial against them, expose them. But loose talk of corruption is not going to help. On the contrary, it is spoiling the atmosphere. So charges of corruption should be made v/ith seme proof.

Sir, now I want to point out the j cries' of the farmers. Nowadays the farmers are not making any profit. Some farmers in Punjab where there 'j is a canal system may be making some profit because of cheap water but itis not so in Gujarat v/here there is no proper canal system. In Guiarat, hardly four or five per cent in a few district may be getting canal watersbut. by and large, they have to depend on the rain god or irrigation through Therefore, farming becomes very wells costly there. Even though the purchasing price of wheat is the samein Punjab and Gujarat, we are buying wheat from abroad by paying Rs. 205 or Rs. 210 to the American farmer but we are not prepared to pay R,s, 175 or Rs. 200 to our own farmers. Ourfarmers are paid just Rs. 151. and they do not ask our farmers, in Gujarax or elsewhere, as to what their cost of I production is. You don't ask them, and I don't know what type of lormula is adopted for fixing the price for the farmers' You can add up produce. everything while pricing an AmbassaJor or a Fiat car and also give thein profit and allow some wrong expenses also to be included in it, but when the question of paying to the larmers comes, you say, no, no, no, the Agricultural Prices Commission is coming in the way. The Agricultural Prices Commission consists of officials and hardly any farmer is there on that Oommission. The Agricultural Prices Commission should have members, the majority of whom should be farmers, who know what they are producing, and how. But this is not fair to the farmers. You pay the industrialists everything-profit and whatever they need-but when it comes to giving to the farmers, Rao Birendra Singh says, no, no, no, we cannot give so much to the farmers. And my hon. economist friend there also says "No, because it will create inflation" as If by paying to other people by increasing their on it will salaries and so not create inflation. Why only the farmers are discriminated? If you want to apply that rule, apply it to all, or frame a national wage and income policy so that everybody can get enough.

Sir, coming to cotton, Gujarat is producing long-staple cotton. But the price of cotton has gone down because the Cotton Corporatic^i is not purchasing enough cotton. Thig year they have given permission to export a few lakh bales which have been exported and therefore the farmer could get some price for it but, otherwise, every year when the cotton comes into the market the price goes down and there is no buyer also. The co-operatives and the Cotton Corporation limit their purchases and therefore the cotton prices are going down so much. The farmer thus cannot afford it because the pesticides are costly, the water is costly, the seeds are costly^ everything is costly. So, the Government should take into account all these things and look after the interests of the farmers whenever

tliey fixe the prices for cotton and other products. They should take care of the farmers first and then everything else.

Thank you very much, Sir.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Mohanan. You have about 16 minutes.

SHRI K. MOHANAN (Kerala): Mr. Vice-Chairman, Sir, at the outset I am really sorry to note that nowadays the entire financial business of the House has become a mere formality. Sir, it is an accepted principle in the parliamentary democratic system that Parliament is the supreme body which has to decide how to mobilise resources and how to appropriate them, but today we find that the procedure adopted is one of bypassing Parliament which is diluting the role of Parliament and which also strikes at the very basic principle of democracy.

[The Vice-Chairman (Dr. (Shrimati) Najma Heptulla) in the Chair]

Even in this year, levies major amounting to Rs. 2,000 crore^ have been imposed through executive orders, and it has again reduced the position of Parliament, of reduced the status Parliament Anyhow, I would like to warn that this is a dangerous trend. Madam, now I want to go to some financial problems facing the country, and I would like to look into the last three years of rule of this country by Mrs. Gandhi. When Mrs. Gandhi was massively voted to power in January 1980, she made an additional commitment to the people of this country, namely, to establish 'a Government that works'. Two years later, on 14th January, 1982 in a broadcast to the nation, she declared that when she took over charge in 1980, the economy was in a shambles and she put all the blame on the Janata regime, for each and She said that the true everything. and I tested policies had been cast aside by

#### [Shri K. Mohanan]

the Janata Government; shg claimed that the country was once again on the move; the economy had almost regained its vigour that it had in 1976; and she asserted and proclaimed 1982 as the Year of Productivity. But, what is the reality before us? After these three years. the economic situation continues to be disquieting, there is no significant improvement in the field of agriculture or in the field of industrial production. I do not want to go into all the details and figures because we have so many times discussed those things in this House itself. Because of paucity of time, I do not want to go into all those details. The figures are tricky and of propaganda value. Self-sufficiency in foodgrains achieved, while actually pushing half of the population below the poverty-line. The reasons are very clear. The main issue is land reform itself. After the two 20-point programmes, the old one .and the new one-like old wine in a new bottle, or I do not know what it is-and after all schemes of radical land reforms, the actual distribution of surnlus land was 12,93 lakh acres in 1975-76, 3.59 lakh acres in 1979-80, and 1,04 lakh acreg during 1980-81. This is a total of 17 or 18 lakh acres, which constitutes only 9 per cent of the potential surnlus of 215 lakh acres -in 1970-71, as estimated by the Plan--ning Commission. T^-i^ is the achievement in the field of distribution of surplus lavd to the landless poor of thig country. An official assessment of the ?0-ro1nt p'-oFramme implementation .showed ti^at not even 50 per cent of the tsreots in a<sup>l</sup> but three of the pointt: had heen achieved. Failure has been colossal in respect of imnlempntJiHfm of mi"imum wases for a?n>iiltu'-a1 Tynrkpr,; and rehabilitation of bond°'1 labourers. Besides this, the offensive atrocities by the landlords on the aSricultural labourers and poor peasants ig also on the increase According to official reports, the number of such atrocities, as; recorded in the police stations, jumped from 7,262 in 1976 to 13,746 in 1980.

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A major factor inhibiting the agricultural production is the policy of not paying remunerative prices for agricultural products. Taking the wholesale price index of manufactured products as the percentage and the price of agricultural products^ we find that there hag been a wide gap. "For example, while the general price index for January, 1983 stands at 286.8, the index for food articles stands at 243.7, and for non-food articles at 258.1. It is well known that while the price of cotton has declined, the prices of textiles have gone up. So, the reduction of the price of the agricultural commodities is of no Use to the poor consumers of this country.

Thus, the agrarian policies pursued by the Congress (I) Governments at the Centre and in the States have hampered the growth of the agriciil-tural production, aggravated the process of impoverisation of the middle and the small peasantry and left the mass of agricultural labourers and poor peasants defenceless in the face of a steadily mounting offensive by landlords and the rural rich. This is the real picture of the agricultural sector. Pall in agricultural production combined with a fall in the prices of major commercial crops, mainly due to the wrong import policy of the Government, the purchasing power of thp vast majority of the poor people has severely declined. This has further narrowed the domestic market for industries. This ig the after effect.

Unrestricted imports of steel, fertilizers, soda ash and other chemicals, cement, artificial fibres, all types of machinerv including some outmoded machineries and technical know-how have resulted cuts in domestic production in the industrial sector. The import-export policy recently declared by the Government for the current year is also in the same line without any major change. The Government sought to maintain and, if possible, increase the profit of big bourgeoise in the country by depressing the cost of wage and raw materials by granting additional concessions and subsidies and by remaining restrictions on prices and distribution of commodities.

Madam, at the same time what is the picture in the labour market? After five great Five-Year Plans, in December, 1982 the total number of job-seekers were 1 98 crores according to the figure available from the various employment exchanges. In 1981 one lakh technicians were registered as unemployed. The number of educated unemployed in June, 1982 were 90.4 lakhs. According to the National Sample Survey, out of the total rural population, 20.02 per cent were below the poverty-line in 1972-73. The figxire went up to 25.28 in 1977-78. On a percentage basis of the assessment by the National Sample Survey, at present nearly 50 per cent of the total population is living below the poverty-line. This is the fact before us. This was the achievement made by Mrs. Gandhi's Government in the last three years. This is the Government that works. For whom does this Government work?

At the same time, what is the picture on the other side? The multinational companies have increased their assets from Rs 1,837 crores to Rs. 2,160 crores within a period of merely two years. The domestic monopoly houses increased their assets from Rs. 3 054 crores in 1972 to Rs. 7,571 crores in 1980, It was evident from these facts and figures. Sir, for whom this Government works and for whom this Government stands.

Precisely, the Indian economy under the dynamic leadership of our great Prime IVTinister as clearly demonstrated that the prisis of the Indian economy has deepened in almost every fieH. At *t^e* root of all this crisis is the crisis of the capitalist path which no bourgeois government is able to solve. Because of these anti-people policies, naturally, the protests from the people are also ge'^ting stron. ger and stronger. To suppress the growing trend of protests the Gov-

ernment has enactied the black Acts like the N.S.A. and the E.S.M.A.

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In the field of national politics, politics of manipulation and pragmatism have become the governing principles inside the ruling party which is getting more and more corrupted and corroded from within. Thg growing dissidence and revolts have become a characteristic feature of itg existence. Needless to say that such a ruling party cannot become the forum for consolidating the unity of all secular, democratic and patriotic forces of this country. It is proving morally incapable of controlling communal riots whose number has increased from 213 in 1972 to 474 in 1982. The main reason for the incapacity is the ideological political degeneration of its cadres who, in many cases, got communally divided and paralysed in the face of communal riots. It is needless to say that the ruling party is responsible for the present crisis in Assam, Punjab and other parts of the country. It is because of their policy of encouraging communal and divisive forces with a political motive.

Madam, in such a. grim and tarnished bakground, the Government has no right to appronriate a single pie from the Consolidated Fund of India, So I object to this Bill.

SHRT BUOY KRISHNA HAN-DIQUE (Assam): Madam Vice-Chairman, it is indeed amusing that an hon. Member of the Househe is not only an hon. Member of the House, but he is the hon. leader of a national party Mr Era Sezhiyan, while giving his views oh the Appropriation Bill should speak on the As?am situation. The Assam situation Madam, has been debated a number of times in this House. I understand that it is a grave situation But what I find amusing is that the hon, leader has nothing of his own to offer. He merely quoted one journalist named Arun Shourip or more precisely read to his write up. I do not mind even that. Well, he may be a "Paigham-bar" tq him a mini 'Paigambar' though.

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was his view. That was Mr. Arun Shourie's view. Incidentally it is not Mr. Era Sezhiyan's view also. It is Mr. Arun Shourie's view. There may be many points of view. There may be many views. I can also go on reading, as Mr. Sezhiyan did, from newspapers. I have got all these cuttings with me. But should I, like him, take the time of the House to read them? This is Mr. Arun Shourie's view and that is Praful Bidwai's view and no one knows which is true. Can anybody claim that Praful. Bidwai's view is not authentic and only Arun Shourie's view is authentic and not Arun Shourie's view?

Madam, since he has quoted Arun Shourie, I take the liberty of quoting Praful Bidwai and that will be, I am afraid, unpleasant to some of the hon. Members. (Interruptions) Since he has quoted one journalist, I would like to quote another journalist. I am afraid it may not be pleasant to some of the hon. Members. Incidentally I have got the paper cuttings with me; I did not bring them intentionally. In one of his write-ups, Praful Bidwai hag brought serious allegations against the President of a national party. Madam, I do not want to name any person who is no<sup>^</sup> a Member of the House or who is a Member of the other House. But, Madam, since he is the President of a national party, I am afraid I have to name him. He is Mr. Atal Behari Vajpayee. Do you know what that journalist wrote in the paper? I know, some of them will immediately say that he has contradicted it. In anticipation, I would say that that was Mr. Vajpayee's view and this was Praful Bidwai's view. There may be two points of view. The journalist had said in his write-up in the Times of India that he had addressed a public meeting in my liome town, Jorhat, where he said that if a foreigner crosses the border in Punjab, either he lands up in jail or his body is chopped up and lies

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strewn all over the fields. Is this not a direct incitement to violence? I understand that it has been contradicted. So, Arun Shourie's own view can be contradicted. It is very simple to issue a statement in the newspaper. But it is not enough. What I feel now is that they do not want the truth to come out. I give another instance. In the same public meeting, after the public meeting, that honourable leader left for a place called Titabar, about 14 miles from Jorhat. The previous night there was police firing and three persons were killed. He went straightway to the police station where the dead bodies were kept, and he accused the police officer straightway in the presence of his collagues saying. "Why did you kill all these people? You have no right to kill these poor people." And the poor police officer said, "Sir, you have come all the way from Delhi. Won't you like to drive another five miles and see for vourself the scene of occurrence as to what actually had happened and why the police had to open fire?" In that incident they set fire to the Police and a vehicle of- the BSF, and even the Assamese police officers ran for their life. That is what exactly what I want to say, that they do not want to face the truth, they do not want the truth to come out. A question which was raised by me in the House earlier on 17-3-1983 when this House debated the Assam situation, a question that occurs to every sane and right thinking person, but a question that till today remains unanswered. The question is: If the Gana Sang-rama Parishad always claims that it has the massive popular support, then why should it indulge in violence? An appeal to its people would have sufficed and if on that appeal, people would have boycotted the election, and the whole nation-why only the nation, the whole world-would have bowed down to such a sense of solidarity. Again. I do not want to take the time of the House on these things. Probably there wUl be more occasions to discuss situations like this. I shall meet them when they come. When

the leader whom I am discussing is not here, I do not like to refer to him repeatedly. When he quoted from Arun Shourie, he also mentioned Kuldip Nayar. But I believe, if I remem ber correctly, because I do not have the newspaper cutting here with me, there was a write-up by Kuldip Nayar where he is reported to have said, "After a tour of the whole State I have got this impression that if the people who voted formed 32 per cent of the electorate, another 32 per cent would have voted had they not been prevented from coming out to cast their vote". And Mr. Era Sezhiyan blacked out very conveniently these significant lines while quoting Kuldip Nayar. Anyway, it won't serve any purpose quoting one journalist against another. Quoting the views of dif ferent journalists and of those who have already given their opinion of the situation would not serve anv useful purpose. I criticised .....

श्री कलराज मिश्र (उत्तर प्रदेश) : महोदया. मेरा व्यवस्था का प्रश्न है।

उपसभाष्यक्ष [डा॰ (श्रीमती) नाजमा हेपतुल्ला : ग्रापका टाइम इनके वाद में है। वह व्यवस्था उसमें जोड़ दीजिये।

क्शी कलराज मिश्र : आप मेरा व्यव-स्था का प्रश्न सुन लीजिये।

उपसमाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : आप जब बोलेंगे तो पूरा ब्यवस्था का प्रश्न हो जायेगा ।

श्री कलराज मिश्र : इस समय मैं जो व्यवस्था का प्रश्न उठा रहा हूं, उसे आप सुन लीजिये । अभी हमारे वक्ता महोदय ने यह कहते हुए कि हम किसी ऐसे सदस्य का नाम नहीं ले रहे हैं जो यहां है नहीं । लेकिन उन्होंने यह कहते हुए भी श्री अटलबिहारी वाजपेयी, जो दूसरे सदन के सम्मानित सदस्य है, उनके नाम का उल्लेख किया है । कई बार 378

आपकी तरफ से यह बात कही जा चुकी है कि इस तरह से किसी का नाम कोट् करने की आवश्यकता नहीं है। लेकिन उनका नाम गलत तरीके से कोट् किया जा रहा है। अगर अखबार की कटिंग लेकर या मुखजवानी इस तरह बोलेंगे तो हम भी बोल सकते हैं। यह गलत तरीके से जो कोट् किया जा रहा है, इसकी इजाजत क्या आपकी तरफ से है?

SHRI BUOY KRISHNA HAN-DIQUE: As I have already said, I did not want to name naybody who is not a member of this House. But what can I do if the person happens to be the President of a national party? I . have to mention his name. I have criticised otherg for bringing in matters which are alien to the Appropriation Bill, so that I am not also guilty of the same charge, now I come back to some of the problems which are not political, but economical. And these affect the development of Assam, not only Assam, but the whole country. Anyway it affects the development of Assam in particular.

I am very happy to take note of the steps already spelt out in the Budget to boost up the export-oriented industries. While taking note of those steps, I would like to draw the attention of the hon. Finance Minister to decline of tea export. Besides affecting adversely the flow of foreign exchange into the country, as I have said it affects the development of Assam because tea occupies the major part of its economy. In spite of higher tea production, tea export from India suffered a sharp set back in 1982 resulting in lower foreign exchange earnings. During the year estimated exports were reported to be 185.39 million kgs. valued at Rs. 342.09 crores as against 240.18 million kgs. valued at Rs. 432.19 crores in 1981. The reason is that exports to major tea importing coxmtrics like the So-[ Viet Union, Iran, Sudan, USA and j Afghanistan were much lower during the year. The set back in exports of

## [Shri Bijoy Krishna Handique]

these value added items like packet tea, tea bags and instant tea could be attributed to the shortfaU in exports to West Asia and North African Meanwhile, the appreheaision countries. that the unprecedented cold weather that hit the North-Eastern India may delay budbreak and the commencement of plucking of the new crop in many tea producing districts are gaining ground. In a situation like this increased production is the only answer and it is time that the Government and the industry take a practical view on the output of tea keeping in view the export and internal consumption of tea in the next two decades till 2000 A.D. While going through the figures of increase in internal consumption during the last two decades, one finds an average con-smnption growth of 12 million kgs. every year. Now, Madam, taking the figure of 360 million kgs. as the consumption figiu"e for 1982, one finds that the requirement up to the year 2000 AD comes to 576 million kgs. The increase in the domestic tea consumption has been estimated, to my mind, at a moderate level. But, in fact, it can higher dug the increased be to industrialisation of the country. It means that a situation may arise when the total crop may eventually be consumed in the country and there may not be any surplus left for exports unless the production is increased. This massive production of 875 million kgs., according to an estimate, would meet the without .jeopardising the internal demand export obligations. This, however, is a gigantic task. More so because the tea plantations are always subject to the vagaries of nature and the growth being slow, it requires a long gestation period. So, based on the data of the last two decades. it has been a yearly addition of two estimated that thousand hectares of new area under tea would increase the crop by 90 million kgs. and a yearly increase of 2 million kgs. bj' wav of intonsivo cultivation would increase by 36 million kgs. thus making a total of 701 million kgs. Even

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this figure falls short of th<i target by 174 million kgs. as the targeted figure is 875 million kgs. of tea. So, to meet the shortfall of 174 million kgs. steps have to be taken for replantation and it is estimated that it will be necessary for about 1.40,000 hectares to be uprooted, making for the yearly uprooting and replanting 7,777 hectares during the next IB years. Madam, an additional crop of 175 million kgs. by replanting could only be expected if proper efforts to expand were made and adequate resources niade available to the industry. But we have to bear in mind that the yearly net profitability of the industry which has been well below Rs. 10 crores during the two decades which is too low to past any developmental work. In fact, motivate the Government should not expect any substantial financial contribution from the industry. Unless the Government comes forward with substantial subsidies and soft loans left to the industry, you are not to speak of the production iarget on such a huge level, even the present level would go down creating a disaster in the export earnings.

Now, Madam, a few suggestions made by the industry merit attention. The first is that the immediate increase of the replanting subsidy from Rs. 10,000 to Ra. 20,000 a hectare is absolutely essential and the second is to bring down the agricultural income-tax to a maximum of 50 per cent which, however is a State subject. But even then, for the sake of the industry it can be taken up with the State Government so that they may also be persuaded to accept this.

Madam, why do I raise this question today while discussing the Appropriation Bill? I asked this question in the House during the current session and I got a reply from the Commerce Minister that even till today, no specific scheme regarding 18 years' development plan for the tea industry has so far been approved by the Government. Therefore, Madam, I wish to draw the attention of the Government through you to this problems so that *the* industry which brings foreign exchange to the country can flourish. Since, ag you know, the future of  $^$  Assam and the economy of Assam entirely depend upon tea and the tea industry, I am drawing the attention of the Government to this so that some effective measures can be taken by the Government so that the industry can not only survive, but can also flourish. Thank you. Madam.

श्री कलराज मिश्र : उपसभाध्यक्ष महोदया, ग्रापने मुझे विनियोग विधेयक के बारे में ग्रपने विचार प्रस्तुत करने के लिये ग्रामंत्रित किया है। इसके लिये मैं ग्रापको धन्यवाद करता हूं।

जब सामान्य, विनियोग विधेयक के बारे में चर्चा चलती है तो स्वाभाविक रूप से एक बार विभागों में किस प्रकार के कार्यकलाप चल रहे हैं उस पर अनायास ही सर्वेक्षण करने की दृष्टि जाती है। उस पर जब हम विचार करते हैं तो सरकार को चलाने के लिये जो विभिन्न स्रोत हैं. विभिन्न विभाग हैं, उन विभागों के कार्यकलापों के बारे में विचार करना ही पडता है ग्रीर विचार करने के कम उसके ग्रन्दर क्या कमियां है, किस प्रकार की वहां व्यवस्था हो जाये तो ग्रच्छी स्थिति का निर्माण हो सकता है यह सुझाव देने पडते हैं ग्रीर इसलिये मैं उन सभी साथियों से आग्रह करूंगा, सम्मानित सदस्यों से, कि ग्रगर इस पर यह कहा जाये कि यह तो एप्रोप्रिएशन बिल पर चर्चा चल रही है तो भिन्न-भिन्न विषय कैसे उठाये जा रहे हैं, मैं समझता हं कि इस ग्रापत्ति का ग्रौचित्य नहीं है। विभिन्न प्रकार के विभागों पर चर्चा करना ही ग्रीचित्यपूर्ण है। जब हम इस संबंध में विचार करते हैं तो गत वर्ष के हिसाब से या उसके पहले वाले वर्ष के हिसाब से जब चारों तरफ दुष्टि डालते हैं तो हमको यह दिखाई देता है कि जो सामान्य बजट ग्राता है, ग्रागे के वर्ष के बारे Bill, 1983

में विभागों को संचालित करने के लिये. उस समय सरकार की नीयत की जान-कारी होती है। सरकार लगातार घाटे का बजट पेश करके ग्राम जनता को उस घाटे की ग्रर्थव्यवस्था के ग्राधार पर इस तरीके से तोड़ने की कोशिश कर रही है कि ग्रनायास ही गरीबी से निचले स्तर के जीवन बिताने वालों की संख्या बढ़ना शुरु हो जाती है ग्रौर उस संदर्भ में जब हम इस वर्ष के बजट को देखते हैं तो उस चित्र से स्वयंमेव स्पष्ट होता है यह अभी जो बजट पेश हुन्ना है, 1555 करोड़ घाटेका बजट है। बजट पेश होने के पहले डीजल, कैरोसीन ग्रीर डाक तार की दरों में बढोत्तरी करके 815 करोड़ रुपया सामान्य जनता की जेब से निकालने की कोशिश की गयी ग्रौर साथ ही साथ पैट्रोलियम के मुल्य घटने के पश्चात् भी, जो आयातित पैट्रो-लियम है उसके मूल्य के ग्रंदर घटोत्तरी होने के बाद भी, 421 करोड़ रुपया ग्राथ के रूप में उससे ग्राता है, उसके पश्चात् भी पेट्रोल या मिट्टी के तेल के दाम में कमी न करना, यह किस नीयत को प्रकट करता है ग्रीर साल भर के बाद जैसे पिछली बार श्रीमना, मैं कहना चाहता हं कि 16 सौ करोड़ का घाटे का वजट था और ग्रंत में चल करके जो सर्वेक्षण ग्राया, उस सेंवक्षण के ग्राधार पर लगभग 6 हजार करोड़ रुपये घाटे का हग्रा, उसी तरह मझे ग्राझंका है कि इस वर्ष अध्ययन सबँक्षण वे पाच त् साल भर के बाद थही घाटा बढ़ कर सात-आठ हजार करोड़ के आस पास द्रोगा। इसी संबंध में वित्त मंत्री महोदय ने यह घोषणा भी की थी, यह बताया भी था कि देश के ऊपर 16 हजार करोड का विदेशी कर्जा है। पहले तो यह बलाया. बाद में फिर उसको उन्होंने संगोधित करके बताया कि 16 हजार करोड़ ही

# 383 Appropriation (No. 3,) [RAJYA SABHA] [ধ্ৰা কল্যাত [দশ্ব]

नहीं बल्कि, दूसरे सदन में जो सूचना दी गयी थी, उसके अनुसार 21 हजार करोड़ रुपये के यह विदेशी कर्जे हैं। इस प्रकार की बात कही गयी थीं। श्रीमना, मैं ग्रापके माध्यम से यह कहना चाहता हूं कि विभिन्न विभागों के माध्यम से देश की जनता को राहत देने की जो व्यवस्था सरकार की तरफ से की जानी चाहिये, उस व्यवस्था का प्रबलतम अभाव और साथ साथ घाटे की अर्थव्यवस्था के कारण, मुद्रास्फिति का बढ्ना, ये दो चीजें, एक ऐसी स्थिति का निर्माण करती है कि मंहगाई अपने आप आसमान छूती जा रही है। जरुरत की चीजें लोगों को प्राप्त नहीं हो रहीं हैं ग्रीर जब किसान के द्वारा उत्पादित माल' वाजार में उनके हिसाब से दाम तय करने की बात कही जाती है तो सरकार उसका दूसरे तरीके से उत्तर देती है ग्रौर कहती है कि सरकार ने विशेषज्ञों को लगाया है और विशेषज्ञों के ग्राधार पर दाम निश्चित होंगे। किसान अगर कहता है कि हमारे गन्ने का बकाया इतना है---पचास करोड रुपय के आसपास उत्तर प्रदेश में गन्ना किसान का बकाया है। श्रीमना, अभी तक उनको पैसा प्राप्त नहीं हुग्रा। किसान को लस्त किया जा रहा है। किसान को जो सामान दिये जा रहे हैं, कृषि के उपकरण जितने हैं, सारे उपकरणों का दाम 50 प्रतिशत से अधिक बढ़ गया है। किसान वह सामान खरीदने में भी अपने को अक्षम पा रहा है। एक अपजीब प्रकार की स्थिति निर्माण हई है।

इसलिये में यह कहना चाहूंगा कि जहां आदमी के जीवन स्तूर को ऊंचा उठाने की दृष्टि से राहत देने के लिये योजना बना करके उसके अनुरूप बजट निर्धारित करना चाह्विये और उसकी

# Bill, 1&83 384 स्वी'ति के लिये यह विनियोगकी व्यवस्था होनी चाहिये, वह नहीं की जा रही है और इसलिये गरीबी और अमीरी का अन्नेर जबरदस्त तरीके से बढ़ता जा रहा है।

इसी तरीके से मैं यह कहना चाहता हूं कि स'रे देश के अंदर एक अराजकता की स्थिति का निर्माण हुआ है, वह चाहे अफ्म की स्थिति हो, चाहे पंजाब की स्थिति हो, इसके पीछे ग्राधिक कारण भी हैं।

जहां तक ग्रसम में विदेशी घुसपैठियों का सवाल है, वहां उसके साथ-साथ ग्रायिक कारण भी है। इसी प्रकार पंजाब की समस्या है। इसी प्रकार देश के विभिन्न कौनों की समस्या है। प्रशासनिक पकडे का प्रभाव है, जिस प्रशासनिक पकडे का अभाव है, उसके लिये धन ग्रावंटित करते हैं ग्रीर उसका व्यापक तौर पर संरक्षण करते हुए, जिस प्रकार की प्रशासनिक कियाकलाप की ग्रावश्कता होनी चाहिये, उस प्रकार का कार्य कर नहीं पा रहे हैं। फिर यह सरकार काम करें। कर रही है। हिन्दुस्तान का संविधान ग्राम जनता को राहत प्रदान करने की दृष्टि से है, लाशों पर चल करके चुनाव करा के कुर्सी हथियानों की दृष्टि से नहीं है। कई बंधुओं ने कई नेताओं के नाम लिये। मैं नाम नहीं लेना चाहता हं लेकिन में कहना चाहता हं, कि असम में पांच हजार मारे गये कि बीस हजार मारे गये, इसका सवाल नहीं है, लेकिन हजारों जो मारे गये, क्यों ऐसी स्थिति निर्माण हई जब दो साल पहले हिन्दुस्तान की प्रधान मंती ने इसी सदन के अंदर यह जिक किया था कि असम आन्दोलनकारियों की पांचों मांगों को हमने मान लिया है,

दंडित क्यों नहीं कियां गया ? लोगों के घरों मैं जो हैंडग्रेनेड के कारखाने पकडे गये, उनको दंडित क्यों नहीं किया गया था ? इतना ही नहीं, श्रीमना, रैं यह कहना चाहता हूं कि मंत्री परिषद के ग्रन्दर बैठे हुए जो सदस्य हैं, यह जाकर के वहां भाषण करते हैं कि अगर कोई एक ग्रांख भी दिखाता है, तो दस लोगों की हत्या करो। उनके खिलाफ क्यों कोई कार्यवाही नहीं हुई। वहां पर इस तरह से बदतर स्थिति निर्माण करने के लिये दोवी कौन है, इस पर कमी कोई विवार नहीं हुआ। ? में आग्रह कहंगा कि इस पर विचार होना चाहिये ग्रीर यह सनसनी कैसे नहीं फैली है, उत दर्दणा का इस चरकार के गैर-जिम्मेदाराना व्यक्तियों के कारण निर्माण हमा है। इस तरह से दर्दशा पैदा हुई है। यहा हियात श्रीमान, मैं कहना चाहता हं पंजाब को है। पंजाब की दर्दशा को स्थति निर्नाग करने में सहयोगो कौन हुआ ? गृहद्वारे जैसे पवित स्थल पर राजनीति को प्रथय देकर के गुरूद्वारा प्रबंधक कमेंटो के चनाव के नाम पर कितने धुसपैठ को ? वहां से शब्द्यात हई है। यह हरकत खनर को गई है, तो इसके लिये पूर्ण रूग से सरकार जिम्मेदार है।

मैं कहना चाहता हूं कि जहां देश को ग्राथिक स्थिति इतनी भंथकर है, बहां उत्तर प्रदेश के साथ सीतेली मां जैसा व्यवहार किया गया है। श्रीमना, मैं ग्रापके सामने कुछ ग्रांकडे रखना चाहता हूं ग्रीर बहु ग्रांकडे इस प्रकार के है कि जिस उत्तर प्रदेश ने हिन्दुस्तान को तोन-तोन प्रवान मंत्रो दिये, उसो उतर प्रदेश को कैत्रे दुईंगा को गई। इस तंबंध में मैं ग्रापको बता देना 4 P.M. चाहता हूं। प्रथम पंचवर्यीय योजना से छठी योजना के झेत्रों तोन वर्ष तक प्रदेशों तथा संधनासिक प्रथम

मैरे स्वयं के भाषण के दौरान उन्होंने कहा था, तो स्वीकार करने के बाद भी यह ग्रवस्था क्यों निर्माण हुई? यह कहा गया था कि सीमा को सुरक्षित किया जा रहा है, कड़ा प्रबंध किया जा रहा है, तो भी लगातार उसमें से घुसपैठियों के ग्राने का कम जारी रहा। यह कैसे हुआ?

यह दो-तीन वर्षों तक वार्ताका जो कार्यक्रम चलाया जा रहा है उससे जो समाधान निकलना चाहियेथा (समय की घंटी) ग्रामी तो पांच सात मिनट भी नहीं हुए होंगे। वह क्यों नहीं निकला ?

उपतलाब्वक्ष (डा० (श्रीमती) नाजमा हेपतुल्ला) : नहीं, घड़ी मेरे सामने है ग्रीर इसीलिये घंटी दी है। तोन मिनट बाकी है, ग्राप इसो हिताब से ... (ब्यवधान)

श्री कलराज मिश्र : इसलिये मैं कहना चाहता हं कि वार्ता के माध्यम से जो समाधान निकलना चाहिये था, वह सरकार ने जान बझ कर नहीं निकाला और मैरा सरकार के ऊपर दोवारोपण है कि हजारों लोगों की जो हत्यायें हई हैं, इसके लिये पूर्ण रूप से सरकार जिम्मे-दार है और यह कह कर भाग नहीं सकती है कि फलां गये, इसलिये हत्यायें हो गई, कजां गये, इसलिये लडाई हो गई। वहां आखिर दो ग्रुपों में तनाव हुआ तो कैसे हुआ।? मैंने उस समय कहा था कि मि० ललिन दोले कांग्रेस (इ) के प्रेजीडेंट थे, इनके नेतृत्व में जुलुस निकलाथा गोथालपाडा के ग्रंदर हिंसात्मक कार्यवाही हुई थी। गैने प्रखबार का कटिंग ग्रयने भाषण के दौरान इसी सदन में दिखाई थी, हिन्द-स्तान टाइम्स, इंडियन एक्सप्रेस, टाइम्स आफ इंडिया, सब में निकला हम्रा था। इसकी जांच क्यों नहीं की गई ? जिल्होंने इस प्रकार का उपद्रव किया था, उनको 291 RS-13.

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[श्री कलराज मिश्र]

को केन्द्र से कुल 88 011 करोड़ रुपया मिला है जिस में से 17 बडे प्रदेशों में उत्तर प्रदेश का स्थान बहत नीचे है। प्रथम योंजना में 1951-56 में केन्द्रीय ग्रनदान का प्रति व्यक्ति पीछे 23 रुपये ग्रीसत था, जब पंजाब में 152 रुपये, पश्चिम बंगाल में 40 रुपये और उत्तर प्रदेश में 9 रुपये ग्रौसन या। द्वितीय योजना में 1956-61 में अखिल भारतीय ग्रौसत 25 रूपये था, पंजाब का 84 रुपये, पश्चिम बंगाल का 22 रुपये तथा उत्तर प्रदेश का 17 रुपये प्रति व्यक्ति। ततीय योजना में 1961-65 में पंजाब का ग्रौसत 114 रुपये, पश्चिम यंगाल का 15 रुपये तथा उत्तर प्रदेश का 13 रुपये प्रति व्यक्ति तथा ग्रखिल भारतीय ग्रीसत 55 रुपये प्रति व्यक्ति था। 1966-67 से 1968-69 तक वार्षिक योजना चली जिसमें उत्तर प्रदेश का वार-हवां तथ। तेरहवां स्थान था। चतुर्थ यौजना में 1969-74 में देश में प्रति व्यक्ति ग्रीसत 65 रु० था, पर उत्तर प्रदेशका स्थान नवां था। पांचवी योजना में 1974-79 में देश में प्रति व्यक्ति पीछे 84 रुपया केन्द्र से मिला। इस में पंजाब को 93 रुपये, उत्तर प्रदेश को 80 इपयें। 1978 से 80 तक फिर एक वर्षीय योजना जनता पार्टी सरकार ने चलाई जिस में उत्तर प्रदेश का छटा तथा सांतवां ख्यान हो गया। 1980-81 के छठी योजना काल में देश का ग्रांसत 43 रुपये उत्तर प्रदेश का 36 रुपये ग्रीर स्थान बारहवां तथा 81-82 में उत्तर प्रदेश को प्रति व्यक्ति पीछे 40 रूपये और स्थान नवां था।

सन्, 1977 तक केन्द्र ने देश में जो लोक उद्योग स्थापित किये थे उन में ग्रन्य प्रदेशों में प्रति व्यक्ति पीछे 173 रुपये की लागत थी, पर उत्तर प्रदेश में थी

केवल 24 रुपया 36 पैसा। मैं आप के माध्यम से यह बताना चाहता हं कि उत्तर प्रदेश की अब तक जो दुर्गति की जा रही है, इस प्रकार की स्थिति का निर्माण करने में केन्द्रीय सरकार क्यों सहयोगी बन रही है। जहां तक उत्तर प्रदेश के विकास का सवाल है, उत्तर प्रदेश के मख्य मंती ग्रीर योजना आयोग के लोग बैठ कर विचार-विमर्श करते है, उस में उत्तर प्रदेश का, सम्पूर्ण उत्तर प्रदेश की स्थिति को ध्यान में रख कर, किस तरह विकास हो, यह सारी वाते रखी गयी थी, लेकिन केन्द्र की तरफ से उस तरह का ग्राबंटन नहीं होता है। उत्तर प्रदेश में जो पिछडे इलाके है, विशेषकर पूर्वी उत्तर प्रदेश, अन्देल-खंड और पवतीय क्षेत्र यें क्षेत्र बहत पिछडे है। इस में जिस तरह के छोटे-छोटे उद्योगों का विकास होना चाहिये उस दिला में कदम नहीं उठाया गया। पूर्वी उत्तर प्रदेश के वारे में कई बार सदन का ध्वान ग्राकृष्ट किया गया। पूर्वी उत्तर प्रदेश में विशेषकर वाराणासी, गोरखपर ग्रौर फैजावाद डिवीजन कं जिले पिछडे है ग्रौर उनको सरकार विशेष सहायता देने का विचार कर रही है। लेकिन आज तक गाजीपर जिले में कोई उद्योग नहीं, बस्ती में कोई उद्योग नहीं। केवल एक सहकारी कताई मिल खोली गयी हैं ग्रौर वह मिल भी बनकरों का शोषण कर रही है। यह स्थिति है। मैं केन्द्र सरकार से कहना चाहता हं कि पूर्वी उत्तर प्रदेश बुन्देलखण्ड ग्रौर पर्वतीय क्षेत्र के विकास को प्राथ-मिकता के आधार पर विचार कर के उस के अनरूप अनदान प्रदान करें।

श्रीमना, एक चीज मैं और कहना चाहता हूं। ग्राज समाचारपतों में यह देखे, को मिला, इंडियन एनेसप्रेस में ग्राया है लार्जस्केल स्मगलिंग ग्राफ सिल्वर फांम इंडिया। यह बडी तेजी हो रही है। इस में जो मुख्य चीज देखने को मिली है वह यह है कि---It is quite understand able that India has emerged as the largest exporter of silver. Though exports have been banned, smuggling activity has gone up by leaps and bounds.

मैं इसी की तरफ ध्यान झाकृष्ट करना चाहता था। इतना सिल्वर का ज्यादा एक्सपोर्ट हो सकता है, लेकिन एक्सपोर्ट पर बैन लगा दिया गया। नतीजा यह हम्रा कि जबरदस्त तरीके से स्मगलिंग चल रही है। मैं डिटेल में नहीं जाना चाहता, मंत्री महोदय इस को देख लेंगे। सैकडों विवन्टल सिल्वर बाहर जा रही है, बडी तेजी के साथ जा रही है । इसकी रोकथांम के लिए सरकार को ग्रापने ढंग से व्यवस्थ, करनी चाहिए इस से काले धन की जबरदस्त तरीके के बढोत्तरी होती जा रही है। वित्त मंत्री महोदय ने कहा था कि काले धन को रोकने के लिये बडा जबरदस्त कदम उठा रहे हैं। काले धन को रोकने के लिये जब तक फिजुलखची में कमी नहीं होगी विशेष कर चुनाव के दौरान, तब तक वह रुकेगा नहीं। देखने में आता है और में ग्राग्रह करुंगा कि चुनाव के बारे में पुनर्विचार करने की आवण्यकता है ताकि उस के खर्च में कमी हो और इस के लिये सामृहिक तौर पर विचार करना पडेगा, लेकिन जैसे भी हो उस का खर्च कम होना चाहिये, ताकि काले धन की वढोत्तरी कम की जा सके। म्राधिक निय-मितता बनाये रखने के लिये आप कोशिश कर सकते हैं लेकिन कालं धन को रोकने की दण्टि से ग्राप को परा प्रयत्न करना चाहिये। ग्रीर जिस तरह से एप्रोप्रियेशन विल की बात चल रही है मैं उस के पक्ष में नहीं हं ग्रीर इस वात को समझता हं कि जब तक सरकार सही दिशा में नहीं चलेगी तब तक काम नहीं चलेगा। इतना ही कह कर मैं अपनी वात समाप्त करता हूं त्रोर स्राप को धन्यवाद देता हूं कि स्रापने मुझे बोलन के लिये समय दिया ।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपनुल्ला] श्री गुलाम रसूल मट्टू। ग्राप केग्राठ मिनट हैं। सवां ग्राठ सिनट।

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SHRI GHULAM RASOOL MATTO (Jammu and Kashmir) . Madam, Vice-Chairman, I will try to conclude within the time allotted lo me. Thank you for giving me time. It will start now. The clock will start now. When I made my maiden speech, I suggested the formation of an economic advisory council. Then, I was made a Member :< f the Consiiitative Committee on Planning and in two speeches over there, I made this suggestion again and again. On both thes« \* occasion, I was told that it was not possible. But now, soon after the last meeting of the Consultative Committee, the Government has formed two separate Consultative Committees. One is attached to the Prime Minister, on economic issues and the other is attached to the Plarming Commission itself. Madam, there is a Persian saying-

#### "Yak nashud

#### Doshud

I just asked for only one. I was refused. But afterwards, the Government gave two. The job of those big economists is to advise the Government .- on various economic issues. I think, this will be an exercise in futility if certain things are not pinpointed to these economists and they are askej to give specific advice on these things. I would request the hon. Finance Minister and through him, the Planning Commission also, that right now, in both these Consultative Committees, two issues can be posed to these economists. One is, how to avert evasion of taxes. We arc talking about this every day. Everybody is giving one suggestion or the other. Somebody says that he will use both the carrot and the stick, while the other says something else. But I would request the hon. Finance Mi-

#### [Shri Ghulam Rasool Matto]

nister and others to ask these people thai in the given circumstances, what %re thtir concrete suggestions so that this tax evasion does not take place. In that context, P think, perhaps, the greatest amount of tax evasion takes place in the field of personal taxation. They have to see that this tax evasion is avoided at all costs. They have also to take Into consideration this fundamental point that merely by brandishing threats towards the triders and the industrialists, the matter cannot be solved. Proper schemes should be evolved under which the' people can voluntarily come forward and pay their taxes. In that context, if rationalisation of the tax structure is needed, that should be done. If other measures are needed, they should be taken. If savings are to be encouraged, that should be done. There are many schemes which can be thought of for this purpose. This is one point on which both the teams of economists should advise the Government and they should give their concrete suggestions oQ this, instead of going through the entire canvas of the economy.

The second point which is veiy impor-^nt and which T would like to be posed before these economists is in regard to the yield in agriculture. I was going through a paper recently, Mr. Finance Minister, and I found that the yield per aci« of paddy in India is 1977 Kgs. And it is as high as 6166 Kgs. in la-pan, and 4945 kgs. in USA. Similarly in the case of wheat it is only 1387 kgs. per hectare in India compared to 3779 kgs. in France. Now we would like these economists to tell us this thing. Ours is a continent in a way. Let them advise us and specify 10 per cent of the area which can compare favourably with regard to irrigation and other facilities wilh those of Japan or France or USA. They should tell us the solution<sup>^</sup> they should give us specific recomendations so that we could reach the goal of that production which is obtaining in other parts of the world. These are the two suggestions which the Government should put before the economists concretely. Whenever the

economists come, they can speak on all the points, but I would request the hon. Finance Minister to get clarification on these two points.

Now I come to the second important point. Under article 275 of the Coubtitu-tion the Centre can give grants to certsiin States and it is specified therein that different sums may be fixed for different States. In other words, the discretion for giving grant to certain [States lies with the Central Government. In this context, without going into the political aspect of it, I say that Jammu and Kashmir is not g,;tting its due share. In the first place, thj Central Government has itself categorised eight States as falling within a special category Jammu and Kashmir is one, which include Assam, Himachal Pradesh, Manipur, Meghalaya, Nagaland, Sikkim and Tripura. For special category Stales pet capita development assistance is not taken as any criteria because of terrain etc. Secondly, it is picking up only one ele- . ment which does not reflect the total reality. In terms of per capita plan outlay, as opposed to plan assistance, Jammu and Kashmir is lower than Haryana, Himachal Pradesh, Manipur, Meghalaya, Nagaland and Sikkim for 1983-84. If we consider the annual step-up in plan outlay, Jammu and Kashmir has not been given its due share in the last three years. In 1981-82 the stepup, I repeat, the step-up was 8 per cent for Jammu and Kashmir as against 22 per cent for Maharashtra, 20 per cent or Gujarat, 18 per cent for Madhya Pradesh; 18 per cent for Bihar,, and even 11 per cent for Himachal Pra-' desh. In 1982-83 the step-up for Jammu and Kashmir was only 5 per cent and was lower than all other States. In 1983-84 the step-up for Jammu and Kashmir is 10 per cent which is again lower than all the States except Manipur and West Bengal. If the step-up is compared to the annual rate of inflation which has been more than 10 per cent, it is clear that there has virtually been no expansion in terms of annual plan increases for the last three years.

1 would submit to the Planning Commission and to the hon. Finance Minister that while considering the plan allocation for Jammu and Kashmir ihe hill terrain anJ other considerations have to be taken into consideration. (*Time bell rings*) *How many* minutes. Madam?

THE VICE-CHAIRMAN (DR. (SHRI MATI) NAJMAHEPTULLA): My ghanti was an indication that you have already taken 8 minutes. Whatever more you speak, it will be at the expense of other .speakers.

SHRI GHULAM RASOOL MATTO; Kindly allow me a few minutes more. TTie arguments based on per capita Central assistance aisb ignores the following important factors;

The t^Tiain ar.d spiu'se'v dibUibuted population means much hi^er costs.; Costs are also higher because of long road transport haulage. Then the price increases in the State are higher than in other parts of the country. For instance, in 1980. the consumer price index went up by 14.48 per cent in Srinagar as against 11.43 per c«nt in the country as a whole. Similarly in 1981, the Srinagar consimier price index increased by 15.87 per cent while the all-India consumer price index increased by 13 per cent. In 1982, the comparative figure was 9.5 per cent. All these things have to be taken into consideration. The truth of what I am sayir.g can be gauged from the fact that in a period of 35 years, only 66 miles of railway line have been laid in the State. Not a single power project has been coilunissioned, despite Jammu and Kashmir having a huge hydel production potential of 10,000 million kilowatts.

With regard to the Central Projects— and that is my last point if you don't give me more time—out of Rs. 18,000 crores invested in the Central public sector undertakings, the share of Jammu and Kashmir is 0.5 per cent. So when we consider that Kashmir has been given more^ we have to consider it in totahty, what is the centrally aided assistance, what is the Plan assistance, what is the non-Plan assistance. All these thnigs have to be taken into consideration, the

terrain has to be taken info consideration. So I would urge the hon. Finance j the Planning Commission that Minister and while considering allocation to the Jammu and Kashmir Stati, th-.-se factors have to be taken into consideration and not the per capita Plan outlay. In a city like Bombay, with only a few kilometres area, 80 lakh people live.; With 74.000 kilometres of land in Jammu and Kashmir, it is inhabited by only 60 lakh persons. So per capita Plan outlay criteria cannot be applied to the State ot Jammu and Kashmir, because it has a very vast area, we have no roads and other facilities. I have to speak a lot but because of the constraint of time, I would request I the hon. Minister to take these few points i into consideration while gi^ng allocation I to the State of Jammu and Kashmir.

Thank you. Madam.

उपसभाष्यक्ष [डा० (श्रांमती) नाजमा हेपतुला] : श्री राम नरेण कुणवाहा जी, ग्रापके सिर्फ 6 मिनट हैं । 5 मिनट में मैं घंटी बजा दंगी ।

**श्री राम नरेश कुशवाहा** (उत्तर प्रदेश) : 1.0 मिनट दे दोजिये।

उपसभाष्यक्ष [डा० (श्रीमती) नाजमा हेपतुला] : ग्राप 6 मिनट में खत्म कीजिये । श्री रामनरेश कुशबाहा : मादनीय उपसभाष्यक्ष महोदया,---

जिस राज में रक्षित न जान-माल हो सके. जिस राज में इज्जत से कोई जी भी न सके । जिस राज में खुद देश की रक्षा न हो सके, उस राज को क्षण एक भी रहना नहीं चाहिए ।

मान्यवर, किसी भी देश की सरकार को इज्जत तब होती है जब उस देश में जान की रक्षा हो, माल की रक्षा हो, इज्जत की रक्षा हो यौर देश की रक्षा हो। चाहे केन्द्रीय सरकार हो या प्रदेशों की सरकारे ठों, लेकिन यहां पर खास (थो रामनरेश कुशवाहा)

मतलब केन्द्रीय सरकार से । यह सरकार इन चारों में से किसी को भी रक्षा नहों कर सकी है । किसी को अधिकार नहीं है कि कोई ग्रादमी किसी की जान ले । लेकिन हमारे यहां क्या हो रहा है ? में पिछले साल फरवरी की एक बात बतलाना चाहता हं ! फतेहपूर में मतोला नाम का एक डकैत जेल में था । लेकिन पुलिस ने उसको मार कर, वह भी मठ-भेड़ में मार कर, इनाम ले लिया था । इस प्रकार से कितने ही ग्रादमी मारे जाते हैं। ग्राज सारे देश में हत्याग्रों का दौर लगा हुन्ना है। मैं ग्रापसे यह भी कहना चाहता हूं कि बक्सर, बिहार में रिक्शा चालकों की एक यूनियन थी। उसके नेता थे श्री ज्योति प्रसाद।

उपसभाष्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : बिहार तो उनका प्रदेश है।

श्री राम नरेश कुशवाहा ः उनका तो है, लेकिन ग्राप मुझे कहने दीजिये । उन नेता महोदय को प्रदर्शन करने के नाते पीटा गया ग्रीर उसके वाद तमाम रिक्शा वालों को पीटा गया । उनको घायलावस्था में तीन दिन तक जेल में भी पीटा गया । इसके बाद पुलिस वालों ने सादे वेश में जमा होकर उनको पीटा ग्रीर बह भी उस वक्त पीटा जब वे ग्रारा से घर जारहेथे। पकड़ करके बस से खींच कर मार डाला गया । बाब सूरज सिंह की राज नैतिक हत्या नारायण ग्राप जानती हैं । इतने बड़े देशभक्त थे, जिन्होंने हजारीवाग जेल को तोड़ कर ग्रान्दोलन चलाया था । उस ग्रादमी की निमर्महत्या पुलिस वालों ने की है। जगदेव प्रसाद बिहार के भूतपूर्व मंत्री थे, वहां के शोषितों के नेता थे, उनकी कैसी निर्मम हत्या हुई, यह झाप जानती हैं । हमारे

यहां उत्तर प्रदेश में 5 हजार ग्रादमियों को मार डाला गया । घर से पकड़ कर, रास्ते से पकड करके, कहीं से भो पकड़ कर मार डाला गया, झांखों पर पट्टो बांध कर ग्रीर पेड से बांध कर मार डाला गया । देवरिया जिले में समरव चौधरी जो राजेन्द्र प्रसाद जी के गांव के पास के रहने वाला था, भट्टे का मालिक था, उसके घर के लोग, ग्ररब कन्दीज में भी हैं, एक इंजीनियर है वह अपनी रिश्तेदारी में ग्राया देवरिया जिले के प्रतापपूर में । उसकी वहां मोटर साईकल पकड़ कर 50 हजार रुपया छीन लिया गया, सोने की घड़ी छीत ली गई ग्रौर वहां ग्राकटडी बाजार के मंदिर में उसको बंद रखा गया ग्रीर रात को नोनाड़ में पेड से बांध कर गोली से उड़ा दिया... (व्यवधान). हम, क्यों पैसा दें आपको, पैसा क्यों दें ? क्या जरू-रत है इस सरकार की । मान्यवर,... (च्यत्रधान) ...

देवरिया जिले के सरियासूजना थाने में गोरखलाल पुत्र राजधारी श्रीवास्तव, जाति लाला, सा० श्यामपट्टी, थाना तरयासूजान, जिला देवरिया, बाबूनन्दन पुत्र रघुबीर कोइरी, जाति कोइरी, सा० माधोपूर बुजुर्ग, थाना तरयासुजान, जिला देवरिया, बद्री पुत्र भोला सा० विरोजहा थाना तरवासूजान, जिल देवरिया। वाबनंदन खेत में हल चला रहा था। वह बैल पहुंचाने गोरखलाल के यहां गया । पुलिस उसको पकडने गई वेगोरखलाल के घर में घुस गये क्योंकि बहां के जो स्थानीय विधायक ये उनके साथ बाबू नंदन का मुकदमा था जिसमें वह जीत गया था और वह उसी खेत में हल चला रहा था । उनके प्रभाव में में ग्राकर पुलिस वाले उसको पकड़ना चाहते थे। पुलिस गोरखलाल के घर में घुस गई ग्रौर उसको गोरखलाल सहित पकड़ कर ले गये। रास्ते में बद्री जो उसका रिश्तेदार था वह मिल गया, उस गांव में

- उसकी वहिन व्याही है। तीनों को ले जाकर तीनों को गोली मार दी, पूर्णिमा की रात को, होली के दिन की वात मैं आपको कह रहा हूं। इतना ही नहीं, मेरे पास यह सूची है। मैनपुरी में 75, इटावा में 35. देवरिया में 63, जालोन में 65, फतेहपुर में 48, अलीगढ़ में 31, कानपुर में 9, आजमगढ़ में 10, वारा-बंकी में 5, इलाहाबाद में 32, इतनों की सूची मेरे पास है। मैं व्यक्तिगत रूप से कितना तैयार कर सकता हूं, यह आप समक्ष सकती हैं। लेकिन 5 हजार लोगों को....
  - उपसभाष्ट्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला]: उस दिन जव होम मिनिस्ट्री के वॉर्जिंग पर डिसक्शन हो रहा था, ग्राप गृह मंत्री के सामने यह बात रखते तो ज्यादा बेहतर था । प्रबग्राप एप्रोप्रिए-श्रन पर बोल रहे हैं ।
- श्री राम नरेश कुशवाहा : अनुदान होम मिनिस्टी में भी जायेगा । 383 की लिस्ट मेरे पास है । मैं पांच पहले के श्रीर पांच ग्रन्त के पढ़ लेता हूं। आप इसको नोट कर लें, श्राप इनको - श्रोसीडिंग्स में जाने दें।
- उपसमाय्यक [डा॰ (श्रीमती) नाजमा हेपतुल्ला] : लिस्ट ग्राप दे दीजिये ।
- श्री राम नरेश कुशवाहाः : जिला मैनपुरी में रामदत्त पुत्र श्री ज्वाला प्रसाद, निवासी तानेमऊ, थाना-नगला खेंगर, जिला मनपुरी....
- उपसभाध्यक्ष [डा॰ (श्रीमती) : नाजमा • हेपतुल्ला] : मंत्री जी को बाद में ये नाम भेज दे अपनी चिट्ठी के साथ । श्रमी एप्रोप्रिएशन बिल में इस बारे में बोलने के लिये समय नहीं है ।

श्री राम नरेश कुशवाहाः महोदया, ऐसा न करें । यह सूची राज्यपाल को दी गई है, मुख्य मंत्री को दी गई है, प्रधान मंत्री को दी गई है, एसा नहीं है कि नहीं दी गई है। कम से कम हमको ग्रपनी बात तो कह लेने दीजिये ।

- उपसभाव्यक्ष [डा॰ (श्रीमती) नाजामा हेफ्तुल्ला] : ग्रापका समय खत्म हो गया। हेल्लु कर श्री राम नरेश कुशबाहा : यह बात जनता के सामने जानी चाहिए।
- खपसभाध्यक्ष [डा० (श्रीमतो) नाजमा हेपतुल्ला]: श्रापका समय खत्म हो गया। श्री राम नरेश कुशवाहा: हमारा समय काट कर ऐसे ही खत्म कर रही हैं। मेरी प्रार्थना है कि त्राप मेरी बात सुन लीजिये। जिला मनपुरी में रामदत पुत श्री ज्वाला प्रसाद, निवासी नानेमऊ, थाना-नगला खेंगर, जिला मैनपुरी जाति यादव, मुठभेड़ का स्थान, 5-1-81 ग्राम इसाक-पूर, थाना सिरसागंज, मैनपुरी।
- लास्ट में पढ़ दे रहा हूं । जितेन्द्र यादव उग्र 20 वर्षं निवासी मालवोय नगर, इलाहाबाद, वहां की पुलिस ढारा मुठभेड़ के नाम पर मारा गया । मैं उसको नोट करने के लिए श्रापको दे रहा हूं।
- उपसभाध्यक्ष [डा० (श्रीमती) नाखम। हेपतुल्ला] : बस ग्राव ग्रापका टाइम खत्म हो गया ग्रौर भी लोग हैं बोलने के लिए ।
- श्री राम नरेश कुशवाहा : मैं महो-दया, ग्रभी समाप्त कर रहा हूं। ग्रब मैं कुछ अर्थ के बारे में ग्रापसे कहना चाहुता हं।

## 399 Appropriation (No. 3) [2 MAY 1983]

उपसभाव्यक [डा० (श्रीमती) नाजमा हेपनुल्ला] : ग्रर्थं के बारे में ग्रव ग्राप बोलते हैं ग्रव टाइम नहीं है बोलने के लिए । ग्रापका टाइम खत्म हो गया ।

श्री राम नरेश कुशवाहा : थोड़ा सा समय ग्रौर दे दीजिये । ग्रय मैं ग्रयं के बारे में ....

उपसमाध्यक्ष [डा० (श्रीमती) नाजमा हेपनुल्ला] : पहले ही बोल देते । ग्रव ग्रादिशेषया जी बोलेंगे ।

श्री राम नरेश कुशवाहा : जितना समय टोका-टोकी में खत्म हो गया है वह ब्राप दे दें।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपनुल्ला] : मैंने ग्रापको 10 मिनट दिये हैं।

श्री राम नरेश कुशवाहा : ग्रांप जरा सुनिये तो ।

उपसभाध्यक्ष [डा॰ (श्रीमती) नाजमा हेपतुल्ला]: नहीं, मैं नहीं सुनती । अब समय नहीं हैं ।

श्री राम नरेश कुशवाहाः जितना समय टोका-टोकी में खत्म कर दिया है वह तो दे दीजिए।

**उपलमाध्यक्ष [डा० (श्रीमली) नाजमा** हेपनुल्ला]: वह तो दे दिया है।

श्वी राम नरेश कुशवाहा : एक सवाल है । देखिये, हमारे यहां एक कहावत है । एक लाला जी ने एक चरवाहे को 13 भैस पालने को दी ।

उपसभाष्यक्ष [डा० (श्रीमती नाजमा हेपतुल्ला] : ग्रव ग्रापकी कहावत के लिए टाइम नहीं है । ग्रभी तो ग्राप ग्रर्थ पर बोल रहे थे झौर ग्रव कहावत बोल रहे हैं ।

# *Bill*, 1983 400

श्री राम नरेश कुगवाहा : इसको सुन लीजिये । बिना इसके कहे स्थिति साफ नहीं होगी । महोदया, मुझे बोलने दीजिये ।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपत ुल्ला] : यह एप्रोप्रिएशन विल आज पास करना है, अव समय नहीं है । मैंने इसलिए आपको पहले कहा था कि आपके 6 मिनट हैं और मैं पांच मिनट में घंटी बजा दूगी । आपने 10 मिनट ले लिए हैं । पहले नाम पढ़ते रहे और अब अर्थ मंत्री से बोलना चाहते हैं । यह आप पहले बोल सकते थे ।

श्री राम नरेश कुशवाहाः ग्रच्छा ग्रापकी ग्राज्ञा का पालन करुंगा । मुझे एक कहावत बोलने दीजिये ।

उपसभाष्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : मैंने उनको बुला रखा है ।

श्री राम लरेश कुशवाहा : यही कहावत कह कर खत्म कर रहा हूं। उसे सुन लीजिये । सरकार की सारी अर्थ नीति जो है उसका पता आपको चल जाएगा। तो मैं यह कह रहा था कि लाला जी ने साल भर के बाद उस चरवाहे को बुलाया । साल भर के बाद उसको ब्लाया और उन 13 भैंसों का लेखा-जोखा मांगा । उससे कहा कि---(व्यंबधान) कर तेरह का लेखा, उसने कहा कि चार तो अखियन नहीं देखा, तो लाला जी ने कहा और? तो चरवाहे ने कहा कि चार बाघ की कौर। तो लालाजी ने कहा ऐसा ? तो उसने कहा चार मार दिया भैंसा । उसने पूछा-क्यों ? तो उसने कहा एक चरवहिया में लेओं । तो यह 13 का हिसाब हो गया । वैसे ही 52 अरब रुपये कर्ज ग्राया । 15. सौ से 20 सौ करोड़ तो एशियाड में खेल में चले गये, 25 ग्रारव कपड़ा मिलों में हड़ताल की वजह से नुक्सान हुन्ना है ग्रोर ग्राधे से ज्यादा कमीशन में खिला दिया।

DR. MALCOLM S. ADISESHIAH (Nominated): Madam Vice-Chairman, as I supported the Budget.... (*Interruptions*).

THE VICE-CHAIRMAN [DR (SHRIMATI) NAJMA HEPTULLA]: Now don't disturb him. Dr. Saheb. Let him speak.

DR. MALCOLM S. ADISESHIAH: .... taking into account the strength and weakness of the Budget on the whole, I will also support the Appropriation Bill.

I have some six questions which I will put biiefly because of the constraint of time. The first one is that the return of the Ei'.l before us asks for an appropriation of Rs. 1.2 lakh crores of rupees, which is about the same as our Gross National Product today. The whole country's production is equal to what has been asked for in the Appropriation Bill; and, therefore, it is an important Bill. Now, secondly, Madam Vice-Chairman, I must say that I am concerned about the eroding control of Parliament over the Appropriation Bills. In the other House, it was reported that only 12 Ministries and Departments' Demands for grants were discussed, and that 21 Departments were guillo-tioned. And now in the Appropriation Bill three-fourths of the appropriation is under charge on the Consolidated Fund not voted by Parliament. So it is a trend of decreasing control of Parliament over the Appropriation Bills. Now relating to this I have a general question. Just as my colleagu-se would remember. I said while speaking on the Budget ...

[The Vice-Chairman (Shri R. R. Morarka) in the Chair]

Mr. Vice-Chairman, just as I said with regard to the Budget, about one-

fourth of the total revenue is being raised by the Budget so that three-fourth of the revenue is being raised outside the Budget. And we may soon come to a time when revenue may be raised throughout the year.

Now, with regard to the Appropriation Bill. I find the same problem here. I have got h<sup>re</sup> the figures of the Appropriation Bills passed by Parliament over' the last six years. In 1976-77 the Government spent Rs. 2,500 crores over what was apro-priated; in 1977-78 it was Rs. 3.130 crores; in 1978-79 Rs. 2.772 crores; in 1979-80 it was whopping Rs. 9,22.5 crores; in 1980-81 it was even more, Rs. 17,142 crores; and in 1981-82 it was Rs. 8,402 crores. Now this is over and above the Appropriation Bill that is voted at this time every year. I have got these figures here. This has been done through the device of the supplementary demands. It is not illegal. Now the supplementary demands have been so developed that I believe, Mr. Vice-Chairman, that the appropriation Bill and the appropriation action is becoming more of a mockery. If something like Rs. 17,000 crores can be raised in 1980-81, two years ago, outside the Appropriation Bill, supplementary demands, has through the the time not come to look into our procedure and the time that the Lok Sabha and we are spending in and approving discussing the appropriation Bills? Am I right in this?

Then, my third question is. the second largest element here is the transfer to the State Government of over Rs. 10.000 crores in the Appropriation Bill. Now, this is in part the

I result of the constitutional provision for sharing of taxes and in past according to the Seventh Finance Commission's recommendations which were accepted at the time of the Janata Government. But this amount is completely inadequate for the-States.. In 1981-82 the deficit of the States, the deficit of the 20 odd States was R's. L722~cfbr"es at a time wheir

#### [Dr. Malcolm S. Adiseshiah]

*"ihe* deficit of the Union Government was Rs. 1,700 crores. The Reserve Bank has made a survey of the deficits of the States' Budgets every year,

which shows that the resources of the State Governments are totally inadequate lor them to carry out their functions. Jhat is why they go in for deficits, and they go in for overdrafts with the Reserve Bank of India. Now I would call the attention of the Eigth Finance Commission—the main submission I make to go into the reasons for these overdrafts. This is going to recur every two years, every three years because the States have been given functions but inadequate resources to carry them out. Now, the Reserve Bank in that article flays the States for not mobilising enough resources for the Plan.

Now, Mr. Vice-Chairman, I want to say that if you go on forcing the States to mobilise resources, you' would force them to go in for more and more indirect taxes. My State, Tamil Nadu, unfortunately, had to ' take a retrograde decision for going in for the octroi taxes. Octroi taxes are something which we left far behind decades ago. In Europe and America they do not exist, and we seem to be ging back to unindurtrial stage by levying octroi taxes. Why did Tamil Nadu do that? Tamil Nadu was being forced to mobilise resources, and the only resources they have are those of indirect taxes. Now they are going in for one of the most regressive forms of direct taxation.

The fourth point that I want to make is a simple query with regard to the Defence Services. You add the appropriation items here and it comes to a little over Rs. 70,000 crores. Sty question to the Minister is: does this appropriation include the very large sale of armament<sup>^</sup>; that we go in for with the African countries, the West Asian countries, the South Asian countries a'nd so on? Is it

included in the appropriation or is the armament sale, which goes into hundreds of crores of rupees, outside the appropriation?

The fifth point that I have is that the interest payment is Rs. 4,700 crores and repayment of debts, Rs. 80,000 crores. Now here I want to say something that you have heard me say with regard to our debts-I want to repeat it-that I find no real economic basis, viable basis for the large amount of external borrowings that we go in for every year, as Government borrowings. Every year on an average now the Government makes an external borrowing of Rs. 2,500 crores automatically. Now 1 want to say that we were borrowing this from the Aid India other Consoftlum. from countriesborrowing, Government not private borrowing-at a time when, for four years, we were saving more than we were investing and we were, therefore investing our savings abroad I would give you the figures. In 1975-

76 our investment abroad was Rs. 260 crores—0.2 per cent of our GNP—and we borrowed Rs. 2,653 crores. In 1976-

77 we invested Rs. 700 crores abroad and then we contracted Rs. 1,286 crores of external debt. In 1977-78 we invested Rs. 2,300 crores abroad- 1.7 per cent of our GNP-this is the excess of savings over investment and we borrowed Rs. 1,897 crores from the Aid India Consortium and others. In 1978-79, it came down. We invested Rs. 260 crores abroad and our external borrowing was Rs. 2,235 crores. In other words, this external borrowing amounting to an average of Rs. 2,500 crores every year, of which we use Rs. 1,500 crores every year, is not justified either on the ground that we are able to increase our production, or on the ground that we are able to increase our exports, or on the ground that we are able to increase our productivity. I think we are doing it as a matter of routine.

In this connettion. I want to say that one of the most difficult things for me

to follow is the condition attached to the five billion SDR loan which we have borrowed from the IMF. In the official document which you know the Government has placed in some of our hands, the Government says that the IMF this year is wanting to review "the progress made by us in implementing the programme, in particular the policies and measures relating to public savings, imports and exports." Mr. Vice-Chairman, I know the Fund very well. They have absolutely no business to come and examine our policies, our measures with regard to public savings, imports and exports. This is a Government statement. Then the other thing to which I want to call attention is that the Government also says that the IMF is going to come here during 1982-83 and will limit the official contracting and guaranteeing of concessional loans with maturity up to 12 years to 1.4 billion SDRs. This is a serious thing that the IMF is forcing on us. This is a consequence of our borrowing and I, as an economist, see no justification' for borrowing Rs. 2,500 crores every year. Since you have rung the bell, may I just finish with two queries? One is with regard to the appropriation for the Ministry of Commerce of over Rs. 2,000 crores. Here I regret to say that the export subsidy continues to be so large and so heavy without any review at least to report to Parliament, how this subsidy is being used and misused. Secondly\_^ the new Export-Import Policy, as pointed out by someone who spoke before me, I think Mr. Mohan, represents no change. It is a continuation of the past, when we were, at the time of the Janata regime, embarrassed with excessive foreign exchange reserves. We are continuing that policy at a time when we are facing a very serious balance of payments deficit.

Finally. I agree with my friend who spoke from the Congress side on the problem of agriculture, and in addi-, tion to agreeing with what he said, may I say that the appropriation that

we are making for agriculture must put much more investment resources into dry farming. Eighty per cent of our agricultural land is dry farming land. Most of the States excepting Punjab and Haryana, are heavily dependent on dry farming and I see only a few micro watersheds provided for in this appropriation. I think this needs to be expanded. And one of the solutions to the cotton problem that was raised by my friend, both cotton and sugarcane which we are producing far in excess of domestic need is, we need to turn from that and help the farmer to move into cereal production, either wheat or ric which cannot be grown on dry land so much. Certainly our coarse grains could be made profitable to do so.

SHRI SANKAR PRASAD MITRA (West Bengal): I am inclined to agree that the Appropriation BiU has lost much of its significance having regard to the procedure that is being followed during the last few years. I intend to speak with respect to items No. 53 and 19 of the Schedule to the Appropriation Bill (No. 3) of 1983, particularly in view of the problems which have been elaborately discussed by MT. Era Sezhiyan. It is well known that both the CRP and the Army have been deployed in Assam. The CRP was also deployed and is still being deployed in the Punjab. There can be no gaestion that terroristic or anti-national elements believing in violence have to be eliminated, suppressed. But that this alone would not solve the problems is also admitted by all concerned. So far as Assam is concerned, I had given expression to my views when I took part in the debate on the President's Address. This is not the first time that the Assam disturbances are taking place. Such disturbances took place in 1971-72, and also in 1961. In 1961 when refugees from Assam came to West Bengal and took shelter on the Sealdah Railway Station platforms. I was asked to look after them by Dr. Bidhan Chandra Roy. And in

[Shri Sankar Prasad Mitra]

this connection, I wrote a letter to Pandit Jawaharlal Nehru. I received a reply from Padnit Jawaharlal Nehru from the forest Rest House at Manali dated the 18th June, 1961. It is a long and affectionate letter which I do not propose to read out, I shall read out pnly two extracts from this letter of Pandit Jawaharlal Nehru...

DR. MALCOLM S. ADISESHL\H: Were you a Judge then?

SHRI SAI\*KAR PRASAD MITRA: Yes, and he was the Prime Minister. I will read only two extracts from this letter because I believe that what Pandit Nehru said in 1961 was vital for Assam in 1961 and it is vital even today both for Assam and for the Punjab. Pandit Jawaharlal Nehvu said, and I am quoting:

"Where people become greataly excited about anything it is difficult to reason with them. Behind that excitement is fear, dislike, etc. One cannot get over this fear or dislike by threats. A strong attitude has to be taken to some extent, but this may well result in adding to the fear and dislike and thus making a problem even more difficult of solution.

In the next paragraph. Pandit Jawaharlal Nehru says:

"Anyhow we have to face these problems in the best way possible and to do so with a measure of strength and gentle reasoning and above all by putting a local problem in the larger context of India."

To my mind these observations by Prime Minister Nehru are true of both Punjab and Assam today. We condemn the violence that has been taking place in these States. I do not propose to discuss about the Assam problem today. Let us discuss about the Punjab problem.

Most of the religious demands of the Akalis have been conceded. But there is still one more demand. They say that the Sikh Gurdwara Act of 1925 has to be replaced by an All India

Gurdwara Act. Under the 1925 Act, all Siikh shrines in the Punjab were placed under the management of an elected body known Shiromani Gurdwara as Prabandhak Committee which is controlled by the Akali Party. After partition, this Committee has lost control of Gurdwaras in Pakistan. The current income of this Committee, I am told, is about Rs. 8 crores a year. But there are important historical Gurdwaras outside the Punjab. The Delhi Gurdwara, I understand, has an estimated income of about Rs. 6 crores per year and there are historical Gurdwaras at Patna and Nanded in Maharashtra. I know that all Sikhs are not agreed over the AU India Gurdwara Act issue. But my submission to the lion. Home Minister is that this particular question that the Akalis have raised should be referred to the Law Commission as to whether there is anv necessity for revising the 1925 Act. having new provisions in the Act and liaving new safeguards for the management of the Gurdwaras. This is a religious demand.

There are two political demands. I have got many authorities with me J here, but I am not going to rely on . them as my time is limited There are two political demands. The first' polifical demand is the division of the river waters. The Akalis say that Puniab is the only riparian State to the Ravi and the Beas. The other side is contending that Punjab is a part of India and, therefore, Punjab cannot be the riparian State, but India is the riparian State and this argument is principally based on certain recognise ,^ principles of international law-I have got the authority here, but I do not propose to quote it now-and also based on article 1(3) of the Constitution. By negotiations, at the initia- -^ tive of the Central Government, with help of the leaders of the major political parties, if this problem can be settled, I shall be happy. But, if

it cannot be settled, let is be referred to an independent and impartial tri bunal.

The second political demand is with rgeard to Chandigarh. The newspaper are that Punjab's reports exclusive right to Chandigarh has been conced ed. The dispute relates to the two districts of Fazilka and Abohar which are Hindi-speaking d^tricts, but not contiguous to Haryana. Perhaps the solution lies in giving to Harvana such districts as are contiguous to Haryana on a linguistic basis. On this point, on this particular issue, there should again be negotiations at the initiative of the Central Government with the help of the leaders of the major political parties and if negotia tions do not settle this probleipu let the problem be referred to an inde pendent and impartial tribunal, (Tirve Bell rings). Let us hope that these efforts would lead to a solution of the Punjab tangle. Let us hope that we shall soon see peaceful and gradually prospering Assam and Punjab playing ther reis\_pective roles in the growth and development of the Union of India and the necessity for the use of force these two in States would altogether be eliminated. Thank you, Sir.

SHRI A JIT KUMAR SHARMA (Assam); Mr. Vice-Chairman. Sir, I rise to oppose this Appropriation Bill although the opposition of the Rajya Sabha may not be ultimately effective. Now, my around? for opposing this Appropriation Bill are these;

Firstly, if this Bill is passed, it will achieve only one object, that is, it will authorise a politically unsound and narrowly selfish party to misapro-priate huge funds, public funds, for furthering -its own cause at the cost of the millions of starving peo;}le of the country.

Snr'ondly this Bill, if it is passed by Pa'-]lament, will enable the Central Government to utilise public funds to disintegrate the whole country by

engineering divisions \_and dissensions in the name of minorities, in the name of religion, in the name of castes and in the name of communities and so on.

Thirdly, if this Bill is passed, it will use more and more of the battalioni of the CRPF and the army to sup-press, to kill, to execute, and to commit all sorts of atrocities on, the weaker sections of the people, the weaker regions and the weaker States.

Now, Sir, all these I say with my direct experience of the working of the Central administration in the State of Assam for three long years. The Central rule started in December, 1979, and continued for more than three years. And during this time we found that it misapropriated not only the political power but the entire funds of the State and spent more than Rs, 400 crores only for the purpose of maintaining armed forces for suppressing the people. This very amount could have been spent in settUng several lakhs of foreigners and also building effective defence of the Bengladesh-India border. Not only that. During this whole period, this Government violated all provisions of the Constitution by extending Presidential Rule and keeping in sus-pe:i3ion the Legislative Assembly for nearly three years. It was done only for the purpose of installing the ruling party's government in the State, to the detriment of the interests of the entire population of the State as well as the whole country. It installed two governments of its own party and faiVd and ultimately it used thi-- power, political power and the money power, to imnose an election at the cost of the peonle by killing thousando of people, by maining several thousands and also demolishing the verv democratic nrinciples and polity in the State with all its dangerous consequences for the nation. I do not want to go into the details which have been discussed already.

[Shri Ajit Kumar Sharma] Now, I very briefly like to make three or four points in this regard. When we talk on the Appropriation Bill and the Finance Bill, we discuss the Budget provisions and appropriations so that it might lead to a sound development of the administration and the economy of the country. But we find in the case of Assam, in that region, and for that rhatter any backward State of India, that the money and power are utUized only to suppress the people. My friend, Mr. Handique, was pointing out to the tea industry in Assam. In the case of the tea industry, it was run by the British colonialists, and a colonial economy was started around tea. The Government of free India, instead of demolishing this colonial structure, is only reestablishing and strengthening the . same colonialism in the whole tea sector of the economy of the State. At present, in place of the British companies, we find the Birlas, the Tatas and also the Swaraj Pals coming from England. This economic exploitation through the colonial regime has further created problems and will further bring dissatisfaction, among the peoples of the State. All this has been done with direct assistance of the Central Government.

Now, the problem of foreigners' infiltration into Assam is connected with the colonial expansion to the State. The infiltration of foreigners has added to a new dimension to the colonial administration in the State. Unfortunately, instead of tackling the basic issue, the Government, even during the three years when the | people have been fighting their battle, ' has been trying to evade the main issue and suppress the people. I should like to warn the Government that unless they satisfactorily settle this problem within next three months, not only the Government will face but the whole country will face more serious consequences out of it. You can fool the people for some time but not for all time. And I

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beseech that the Government should cease thinking in terms of its own political political interests, narrow interests of the party, and I would also request... (Time bell ringsQ. I would request the members of the ruling party to think over this matter and see that steps are taken to arrive at a satisfactory solution fo the prob lem

Now, Sir, I do not want to extend beyond the time-limit. But I would only say one thing. Sir, when we sanction money for the Defence or the Police, we expect the Government to perform its duties in the interest of the people. But in the eastern frontier the Defence Ministry has comple- -^ tely failed--it failed to protect the Indian citizens there, it failed to protect them from the onslaught of a silent invasion from the foreign lands. Now, the Defence Department must re-organise itself and it must adopt a new policy, a vigorous policy for the purpose of defence of the border in the Eastern frontier.

Secondly, Sir, when we look at the Home Department and its Police we see the same sorry state of affairs. The most unfortunate incidents have been caused by the Armed battalions -of the Central Forces. In one case, they rounded up seven people of a tribal village, tied their hands and feet and then opened fire to kill them. -It was a barbarous act of execution. This kind of things produced a rebellious mind amongst the people. And in today's paper I find a report of a conspiracy hatched by the Police Department itself to kill all the student activists in Assam. And the ' President and the General Secretary Of the All Assam Students' Union presented a memorandum to the Dircetor-General of Police for giving them protection. This kind of things are going on in the State. (Time hell rings.) But all these must stop.

Sir. I draw the attention of Government to the fact that merely

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the provision of money is not enough. When you get the money, you utilise it only in the interest of the entii-e country and not for the furtherance of any narrow, group or political interests.

श्वी बी॰ तत्यनारायण रेड्डी (आंध प्रदेश): उपसभाध्यक्ष महोदय; मैं आपका ध्यान खासकर उन विषयों की ओर दिलाना चाहता हूं, क्योंकि समय बहुत कम है, इसलिए मैं सिर्फ उन्हीं विषयों पर सरकार का ध्यान दिलाना चाहता हूं जोकि जिस स्टेट से मैं आता हूं उससे सम्बन्धित हैं।

लेकिन इससे पहले मैं वित्त मंत्री महोदय से यह कहना चाहता हं कि जो टैक्स जनता पर लादे जाते हैं, वसूल किये जाते हैं, या हर साल बढ़ाये जाते हैं तो इसके लिए जो प्रजातन प्रणाली में होना चाहिये कि जो प्रजा के प्रतिनिधि हैं, जो प्रजा के रिप्रेजेन्टेटिवस हैं, उनसे कन्सल्ट करके, पालियामेंट की इजाजत लेकर ही यह करें। लेकिन यहां ऐसा होता है कि बजट पेश करते हैं, डिमांड पेश करते हैं और उसके बाद जब सदन नहीं रहता, सदन बैठता नहीं तब दूसरे रास्ते में और अन्य जरियों से सरकुलर निकाल कर, नोटिफिकेशन के जरिए ग्राप रेवेन्य इकट्ठा करने की कोणिण करते हैं । यह तरीका बहत ही गलत है। यह प्रजा-तन्द्र के ग्रमुलों की रक्षा करना नहीं है । यह पालियामेंटरी डिमोकेसी और सदन की ग्रवहेलना है। तो मैं वित्त मंत्री जी से कहना चाहंगा कि जब भी सरकार लोगों पर टेक्स लगाना चाहती है, अपने खर्चे की पति के लिए रुपया वसूल करना चाहती है तो वह लोगों के प्रतिनिधियों के सामने, सदन के सामने, पार्लियामेंट के सामने हर चीज को रख कर ग्रौर मंजुरी लेकर करें। ग्रौर हम यह देखते हैं कि इससे पहले कई सदस्यों ने जो पंजाब के बारे में

कहा, आसाम के बारे में कहा मैं उनसे सहमत हूं । हमारे साथी माननीय सदस्य ने सदन के सामने पंजाब के बारे में या आसाम के बारे में शर्मा जी ने जो कहा दै उनसे सहमत हूं । मैं चाहूंगा कि यह समस्या बहुत जल्द हल हो ग्रौर वह हल करने में सरकार को ढिलाई नहीं देनी चाहिये । इससे नुकसान होगा और मसला हल होने के बजाय इसमें बहुत सी पेची-दगियां पैंदा होंगी ।

दूसरी वात यह है कि ग्राज बेरोज-गारी और गरीबी देश के ग्रन्टर है इसको खत्म करने के लिए इसको जल्दी हल करने के लिए सरकार ने कोई ऐसी नीति ग्राज तक नहीं बनाई है जिससे कि यह समस्या हल हो । हम कहते रहे ग्रौर इस सदन के बाहर जितनी राजनीतिक पार्टियां हैं उन्होंने भी कहा सरकार से और सरकार भी वायदा करती है इन समस्याओं को हल करने के लिए लेकिन ठोस कोई कदम नहीं उठाया है। दिन प्रतिदिन बेरोजगारी का मसला बढता जा रहा है । बेरोजगारी दिन प्रतिदिन देश में बढती चली जा रही है और गरीबी बढ़ती जा रही है और इस समस्या को हल करने के लिए कोई ठोस कदम नहीं उठाया गया है। मैं सरकार से कहना चाहूंगा कि जब तक ये दो समस्यायें दूर नहीं होंगी तब तक देश खशहाल नहीं बन सकता ग्रीर देश के ग्रन्दर कुछ न कुछ म्रान्दोलन चलते रहेंगे ।

तीसरी बात जिसकी तरफ मैं सरकार का ध्यान दिलाना चाहता हूं वह यह है कि करोड़ों रुपए जो सरकार मांगती है इस सदन से मगर जो आज जगह-जगह पर देश भर में सुखा पड़ा हुआ है लोगों को पीने के लिए पानी का इन्तजाम नहीं है । कई गांव, देहात देश में हैं जहां

# [ श्रीं सत्यनारायण रेड्डी ]

लोगों को मीलों जाना पड़ता है पानी लाने के लिए । मझे खुशी है कि मैं इस मौके पर ग्रान्ध्र प्रदेश के मुख्य मंत्री श्री एन० टी० रामाराव ने तेलगु देशम की सरकार बनने के तीन महीने के ग्रन्दर इस बारे में वहां पर कुछ कदम उठाये हैं। जो काबिलेतारीफ हैं। उनको हम धन्यवाद देना चाहते हैं । मद्रास में जनता पानी के लिए तरस रही थी । ज्ञान्ध्र प्रदेश में वहां पर पहले कांग्रेसी सरकार थी कई सालों से वायदा करती रही लेकिन उन्होंने इस समस्या को हल करने की कोशिश नहीं की । तीन महीने के अन्दर एन० टी० रामाराव ग्रीर तमिलनाइ के मख्य भंती श्री एम० जी० रामचन्द्रन ने दोनों ने कृष्णा वाटर एग्रीमेंट करके न सिर्फ मद्रास के लोगों का पानी को समस्या को हल किया है बल्कि रायलसीमा जो हमेणा डाउट, सूखे से पीडित रहता आ रहा है उस सारे इलाके को खग्रहाल बनाने के लिए, सर सब्ज बनाने के लिए. पानी का वहां इन्तजाम करने के लिए. उन्होंने इसके जरिए से यह काम किया है इसके लिए वे बधाई के पात हैं । उसके साथ-साथ में सरकार का ध्यान इस तरफ भी दिलाना चाहता हं कि न सिर्फ आन्ध्र प्रदेश की बात मैं बोल रहा हं देश में ऐसा होना चाहिये लेकिन समय कम होने की वजह से मैं ग्रान्ध्र प्रदेश का उदाहरण देना चाहता हं । ग्रान्ध्र प्रदेश एक ऐसा प्रदेश है जहां बडी-बडी नदियां हैं । इनका पानी फिजुल समुद्र में जाता है। कुछ प्रोजेक्ट्स बने हैं, हाथ में ली गई हैं ग्रौर उनके वारे में जैसे नागार्जुन सागर प्रोजेक्ट है, श्रीसेलम प्रोजेक्ट, तुंगभटा प्रोजेक्ट है, इसकी कुछ तकमील हुई है और ऐसे ही बहत से इरीगेशन प्रोजेक्ट, हैं, इस प्रदेश के अन्दर । ग्रीर आन्ध्र प्रदेश सरकार को भी यह मांग है ग्रीर मैंने भी सदन में प्रण्नों के जरिये से सरकार का ध्यान दिलाया कि जितने बडे-बडे प्रोजेक्ट हैं जो न सिर्फ स्नान्ध्र प्रदेश के लिए लाभ-दायक हैं बल्कि मकम्मल होने के बाद सारे देश के लिए लाभदायक हो सकते हैं इन तमाम प्रोजेक्टस को नेशनल प्रोजेक्ट्स टोट किया जाए नेशनल प्रोजेक्ट टीट करते हुये केन्द्रीय सरकार इनको तकमील करे, हाथ में ले । ग्रौर इसमें जो सारा पैसा लगेगा, इसको तकमोल कराने में केन्द्र सरकार को सहायता करनी चाहिये ग्रीर इस तरफ ग्रांध्न प्रदेश की जो सरकार है उन्होंने भी यही किया (तमय की घंटी) खासकर ग्रव मौजुदा जो काम स्टेट गवर्नमेंट के सामने हैं वे कई हैं । तेल्ग् देशम सरकार ने श्रीसेलम प्रोजेक्ट के जो राइट और लेफ्ट कैनाल्स हैं दोनों कामों को ही हाथ में लिया है। उसके जरिए से पूरे तेलगाना को, खासकर महब्ब नगर का जो पिछडा इलाका है, सुखा इलाका है, जहां कोई इरीगेशन का जरिया है. वहां पानी पहंचाया जा सकता है । तो इसके लिए 200 करोड से भी ज्यादा रुपए की जरूरत है, 225 करोड़ रुपए की जरूरत पड सकती है।

इसो तरह से श्रीराम सागर है, जो करीमनगर डिस्ट्रिक्ट में पोचमपाड़ प्रोजेक्ट कहलाता है वहां भी फर्स्ट स्टेज का काम खत्म हो गया है और सेकेण्ड स्टेज का काम वाकी है उसको भी आंध्र प्रदेश की सरकार ने तेलुगु गंगा के साथ मुकम्मिल करने का वादा किया ह, इसको अपने हाथ में लिया है। इसके लिए भी फण्डस की जरूरत है। केन्द्र सरकार को चाहिये कि ऐसे जो प्रोजेक्टस हैं, जो न सिर्फ ग्रांघ्र प्रदेश के लिए बल्कि परे देश के लिए काम ग्रा सकते हैं, जैसे ज्यादा ग्रनाज होगा तो न सिर्फ बांझ प्रदेश का थोड़ा फायदा होगा बल्कि सारे देश का भी फायदा होगा, जैसे नागाजंन सागर है, श्रीसेलम है, तंगभद्रा प्रोजेक्ट है, श्री रामसागर प्रोजेक्ट है, पोलावरम प्रोजेक्ट है, ऐलरू प्रोजेक्टस है, विशाखापत्तनम का स्टील प्लांट है तथा ऐसे ही दूसरे प्रोजेक्टस हैं . . (समय की घंटी) इसी तरह से पावर प्रोजेन्ट, हैं, पोचमपाड एच० ई० सी० प्रोजेक्ट प<sup>ल्नार</sup> एच० ई० सी० प्रोजेक्ट, सुपर थर्मलं पिटहड प्लांट, मनगरु, तथा अन्ध कई वूसरे हाइडो इलैस्ट्रिकल प्रोजेक्टस हैं, बहे-वड़े इरीगेशन प्रोजेक्टस हैं, जिनसे न सिर्फ म्रांघ्न प्रदेश का बल्कि सारे देश का फायदा हो सकता है, केन्द्र सरकार को चाहिये कि इनमें ज्यादा पैसा दे या इनको ग्रपने हाथ में ले ग्रीर इनको मकम्मल करे ताकि सारा देश खुझहाल बने। मैं वित्त मंत्री जी से कहंगा कि खास कर · इससे सम्बन्ध रखने वाले जितने मंत्रालय हैं और केन्द्र सरकार हैं इनको चाहिये कि इन समस्य। ओं की तरफ ज्यादा तवज्जह दें ताकि जो देश में हर जगह ग्रीर खासकर ग्रांध्र प्रदेश में, तमिलनाड् में, उत्तर प्रदेश ग्रौर बिहार जैसे इलाकों में जो हर साल सुखा पड़ता है या बाढ़ के कारण लोग हजारों की तादाद में घर बार छोड़कर जाते हैं, उनको नकसान होता है, वह बचाया जा सके ।

इसके साथ साथ जो बेरोजगारी का मसला है वह भी कुछ हद तक हल हो सकता है (समय की घटी) तो ऐसे जो प्रोग्राम हैं, इनको मैं सरकार से चाहूंगा कि जल्दी हाथ में ले ग्रीर इनको तकमील करने में स्टेंट के साथ सहयोग करे । यह नहीं कि किसी स्टेट में दूसरी सरकार है । ऐसे न सोचे, किसी पार्टी की सरकार रहे मगर इन कामों को करने में केन्द्र को ग्रागे बढ़ना चाहिये ।

श्री शिव चन्द्र झा (बिहार) : उपसभा ध्यक्ष महोदय, यह एप्रोप्रिएणन बिल जो है उसका मैं पुरजोर विरोध करता हूं। यदि हम राज्य सभा में यह ताकत होती डिवीजन कराने की, तो हम लोग डिवीजन भी कराते, लेकिन वह ताकत नहीं है।

यह जो 1,22,927 करोड़ वगैरह वगैरह के लिए सरकार आती है, हकीकत में इस सरकार को एक पैसा भी नहीं देना चाहिये । यह सरकार वसे की पात्र भी नहीं हैं। मैं पंजाव की बात नहीं करना चाहता, मासाम की वात नहीं उठाता हं, मैं ला एण्ड ग्रार्डर ग्रादि इन सब बातों को नहीं उठाता. मैं सिर्फ इनके मंत्रालय की जो बातें हैं उन्हीं को उठाता हं जो मेस, आर्थिक मेसू बना दिया है उन्होंने बस उसी की ग्रोर मैं सदन का ध्यान दिलाना चाहता हं । इस बजट से जो एक फाटक खुला है, जिसमें कि बाहर की पूंजी हिन्दुस्तान की मिलों को खरीदने जा रही है, डी० सी० एम० और एस्कोट स को जिस तरह से खरीद करके, जो हवा बनी है, वह हम देख रहे हैं । एक पैर।सिटिक इनवेस्टमेंट की शुरुझ,त हो गई है ।

वित्त विधेयक का मंशा या ग्रादर्श था कि हम टैक्नालोजिकल डेवलपमेंट के लिए बाहर से पूंजी लें, लेकिन उसका या तो वित्त मंत्री ने मतलब नहीं समझा या उनका खुद ग्रपना इरादा था कि इस तरह का पैरासिटिक इनवेस्टमेंट शुरू हो गया । ये दो फैक्टरियां डो० सी० एम० तथा एस्कार्टस नहीं हैं, बल्कि ग्रौर भी मिले हैं ग्रापकी जो प्राइवेट कम्पनियों के

## 419 Appropriation (No. 3i) [RAJYA SABHA]

[श्रीशिव चन्द्र झा]

द्वारा ले ली गई हैं। मंत्रियों का कहना है कि फाइनेंशियल इंस्टीटयूशंस सरकारी इंस्टीटयशंस हें ग्रीर डरने की कोई बात नहीं है। लेकिन मैं कहना चाहता हूं कि इनके जो गुरू वशिष्ट हैं झाथिक नीति के, पं० एल० के० झा, उनकी भी मिसगिविग्स, उनकी जो शंकायें हैं, ग्राज के ग्रखवार में ग्रा गई हैं. "हिन्दुस्तान टाइम्स" में ग्रौर साथ ही रिजर्व बैंक जो गवर्नर हैं, मनमोहन सिंह, के. उन्होंने भी कहा कि हमारी नीति साफ हो जानी चाहिये---पब्लिकली नोन---कि हमारी क्या नीति है यह हो जाना चाहिये वरना सम्भावनायें हैं कि बाहर के पंजीपति, हिन्दुस्तानी ग्रोरिजिन के, ये हमारी फैक्टरियों को खरीद लेंगे और कण्टोल करेंगे, जो दुर्भाग्य की बात है ।

श्रीमान, एक वक्त वह भी आ सकता है कि जो सिलसिला णुरू हुआ है उसमें यह लोग ताजमहल को भी बेच देंगे । ताजमहल पर भी कब्जा बाहर की पूंजी से होगा । ग्रापने अखवारों में देखा होगा कि एशियाड के ग्रार्टमेंटंस भी बेचे जा रहे हैं । एशियाड के प्रपार्टमेंटंस ग्रोबरसीज इंडियंस को बेचे जा रहे है । तो मैं सिर्फ दो ग्रीर मिलें हैं, उनका भी जिक्र करना चाहता हूं । वह यह है कि बम्बई बर्मा ट्रेडिंग कारपोरेशन को 1980 बाडिया ग्रुप ने 9 प्रतिशत शेयर पर खरीदा ।

# [उपसभाष्यक्ष (श्री लाडली मोहन निगम) पीठासीन हुए]

छलांग लगवाने में किसने मदद की । ग्राई० डी० बी० ग्राई० के यहां से, ऊपर से ग्रादेग गया कि जाने तो, ग्रौर चला गया उसके पास, जिसकी वजह से एन० एम० पाई को इस्तीफा देना पड़ा । यह कहते हैं कि हमारी इस्टीट्यूशंस, हमारी संस्थाये उसमें हैं, इसलिए डरनें की बात नहीं है । लेकिन मैं ग्राई० डी० बी० ग्राई० तथा दूसरी जो संस्थायें हैं, ये हैडनेड हैं, हथकंडे हैं, कि सरकारी ग्राधि-कार में हों, तो प्राइवेट के हाथ में छलांग लगवाने में, उसके हाथ में मुपुर्दं करने के ।

दूसरा उदाहरण---म्रशोक पेपर मिल्स बिहार और ग्रसम में है। क्या उसको इंडियन टोबेको कम्पनी ने नहीं खरीद लिया है ? ग्रब खुद इंडियन टोबेको कम्पनी, क्या वह सब्सिडियरी . . . (ब्यवधान) ट्रेंड ही विगड़ ∘जाता है---सब्सिडियरी नहीं है इंटरनेजनल टोबेको कम्पनी का ... (ब्यदधान) यह मेरे पास जवाब है।

एक बात और,खुद उद्योग मंत्री श्री नारायण दत्त तिवारी ने मुझको जवाब दिया है 28 अप्रैल, 1983 को क्वेश्चन नं० 304 के उत्तर में—-

M/s. ITC have purchased a part of the equity share holdings of Ashok Paper Mills in September, 1982.

फिर दूसरे जवाब में 28 अप्रैल, को ही श्री राम भगत पासवान के उत्तर के जवाब में उन्होंने बताया कि इंडियन टोबेको कंपनी ने 71,63,292 ग्रेयर खरीद लिये, बिहार गवनंमेंट के ग्रेयर हैं 49,50,000 और असम गवर्नमेंट के हैं एक करोड़। तो इस पोजीशन के बाद भी ग्राई० टी० सी० ने खरीद लिया है और उसके हाथ में पहुंचाने में किसका हाथ रहा है, यह आपके आई० डी० बी० ग्राई० के और जो सरकारी फाइनेंशल इंस्टी-ट्य्यांस हैं, उनके हाथ हैं। तो मैं ज्यादा न कहकर सिर्फ ग्राज के "हिंदुस्तान टाइम्स" में जो कम्पनियां इस तरह से हड़पी गयी हैं ग्राई० डी० बी० ग्राई० ढारा, प्राइवेट कम्पनियां जो हैं, उनका मैं जिक्र करना चाहता हूं।

(1) Similarly the Industrial Development Bank of India sold Toshiba Anand Lamps shares to Crompton Greaves Ltd. (2) Unit Trust of India sold Bombay Burmah Trading Corporation shares to the Wadia Group, (3) The IDBI, the Industrial Finance Corporation of India, the Industrial Credit and Investment Corporation of India .and Lie sold Ashok Paper Mills shares to "the Indian Tobacco group of companies, (4) ICICI sold Protein Products of India Ltd. shares to Ralli Machines, WT Suren & Co. Ltd., and Ealli-Wold Ltd. (5) ICICI sold Uttar Pradesh Steels Ltd. shares to Saras-wati Industries Syndicate Ltd.

ये पांच उदाहरण हैं, डी० सी० एम० ग्रौर एक्सकोर्ट स के ग्रलावा, जिनको ग्राई० डी॰ बी॰ ग्राई॰ ग्रीर फाइनेंशियल इंस्टी-ट्युशंस ने प्राइवेट हाथ में सिपुर्द करना दिया है। और यहां से हिदायत है कि यह जो होड शेयर खरीदने की चल रही है उस में न्यटल रहो, बल्कि इज़ारा किया जाता है जैसे अशोक पेपर मिल चली गई थी। यह दुर्भाग्य की बात है। एल० के० झा झौर मन मोहन सिंह मिसगिविंग्स जाहिर की है कि यह गलत तरीका है । हमें अपनी नीति साफ करनी होगी। बाब सवाल आता है कि हन बाहर की पंजो चाहते हैं फारेन एक्सवेंज के ख्याल से। कोई एतराज नहीं है, लेकिन सवाल है कि झाप की नीति साफ होने। चाहिये। आप सदन को बतावें कि बाहर से जो पुंजी लायेंगे उनके मेक्सिमम 2 परसेंट से ज्यादा णंयर नहीं होंगें। यह आप निर्धारित करें। दूसरे वे ही हिंदुस्तानी खरीदेंगे जो कि हिन्द्स्तानी सिटीजनशिप मेंनटेन किये हुये हैं, जो हिंदुस्तान के नागरिक हो गये हैं उनको नहीं देंगे । तीसरे हम व्यक्ति को ही देंगे, कम्पनी को नहीं देंगे। मैं उसकी तफसील में नहीं जाता हं। व्यक्ति को पकड़ना म्रासान है लेकिन कम्पनी जो पेरासिटिक इन्वेस्टमॅट करेंगी उन को पकड़ना मण्किल हो जायेगा। इसलिये आप यह एनंजिएट करें ग्रीर साथ-साथ आप के जो फाइनेंणियल इंस्टीट्य्गंस हैं, आई० डी० बी० ग्राई०, लाइफ इंग्योरेंस कार-पोरेशन वगैरह, जिन का पैसा इन कंपनियों में लगा हम्रा है उन को ग्राप नीति स्पष्ट कर दें कि जिस का मेनेजमेंट ग्रच्छा है, प्राफिट मेकिंग है किसी भी हालत में उस को प्राइवेट सेक्टर में जाने की जरूरत नहीं है। जिसका मेनेजमेंट खराब है उसके बारे में सोचा जा सकता है। लेकिन मल्टी नेशनल की सब्सिडी-यरी किसी हालत में बनने नहीं दी जयेगी। जैसा मैंने कहा, एक फाटक खोला गया है जिस से बाहर की पूंजी ब्लैक पूंजी आकर हिन्दुस्तान के कारखानों को कन्ट्रोल करेगी ; टेक्नोलोजिकल डेव-लपमेंट नहीं होगा, विकास नहीं होगा वल्कि पैरासिटिक प्रोफिट लेंगे ! एक वक्त ग्रायेगा जब इसी तरह से ताजमहल भी ये लोग बेंच देंगे स्वराज पाल के हाथ में--- सब मोन्मेंट चले जायेंगे । यह बहत दुर्भाग्य को बात है। सरकार की जितनी ग्रार्थिक नीतियां हैं वह सारी व्यवस्था को चौपट कर रही हैं। इसके कांसीववेंसेज ग्रासाम पर ग्राते हैं, पंजाब पर बाते हैं, इसके नतीजे ला एंड ब्राईर पर होते हैं ग्रीर दूसरी जो खराबियां हैं, जैसे कम्यूनल राइट्स हैं उन पर भी होते हैं। इस सब की जड में यह है कि जो व्यवस्था आप ने चलाई है फिफ्य फाइव इयर प्लान के जरिवे, जो सिलसिला देश में चल रहा है पंचवर्षीय योजनाम्रों के जरिये उस से यह मास्टर इंडिजन कैपिटलिज्म बढ रहा है। इसको ग्राप

[श्रो णिव चन्द्र झा]

बढ़ा रहे हैं। आप देखें कि 1947 में टाटा और बिरला के अप्रेट्स कितने थे और आज 1982 में वह कितने हैं। इसलिये मैं कहना चाहता हूं कि इन की सारी अर्थ नीति चौपट है।

बैठने के पहले मैं कहना चाहता हूं कि एक फ्रेंचमैन ने कहा है कि :

"War is too serious to be entrusted to a soldier, let alone peace."

इसको ही मैं बित्त में लगाना चाहता हूं और कहना चाहता हंकिः

"Finance is too serious to be entrusted to the Finance Minister, let alone the weaker sections' welfare and socialism."

उपसभाश्यक्ष महोदय, ग्राखिर में मैं कहता हूं कि हर मंत्रालय के लिये यह वात सही है ग्रौर किसी को एक पैसा भी नहीं दिया जाना चाहिए, वस्कि विजय चौक पर वित्त मंत्री की कंवल परेड करायी जाय जिन्होंने सारे देश का दातावरण वौपट किया है।

इन शब्दों के साथ मैं इस एप्रोप्निए-शन विधेयक का पूरी लाकत से विरोध करता हूं और दूसरे मंवालय भा है जिन पर कुछ कहने जाऊंगा तो ज्यादा समय बोलना पड़ेगा, लेकिन अभी इतना ही कह कर मैं इसका विरोध करता हूं। धन्यवाद ।

SHRI ERA SEZHIYAN: Sir, I want to raise a point of submission. This is an A.ppropriation Bill which deals with appropriation of amounts in respect of all the Ministries. Therefore, we can raise questions on the functioning of all the Ministries in the Government of India. Technically we are entitled to it and we have raised many questions. For example, I raised • a question on Assam, but I do not know whether the hon. Minister from

Finance will be able to answer it. He may not have a readymade anwscr to this. Therefore, I would like to have a ruling from the Chair, because, appropriately, we. raised these questions. Here is a Government from which we are entitled to get the answers. If they are not able to give the answers, at least they should acknowledge the points we have raised and let them send replies to all these. I hope you could follow my argument.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): You want the other Ministers to reply?

SHRI ERA SEZHIYAN: Those points which are not replied to by the Minister on the floor, about them some arrangement should be made to reply on behalf of the Government. Whether they are replied by some Minister or the other, I am not worried about it, but these points should be replied. The scope of the Bill is such and therefore we have raised the points on the scope of the subject-matter. Therefore, we expect a reply to be given.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): You want answers to all the points that you have raised?

SHRI B. SATYANARAYAN REDDY: Every question raised by every Member must be answered because they relate to one Ministry or the other. If the Minister concerned is not present to reply, the Govern ment must answer them

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Let the Minister reply.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Mr. Vice-Chairman, Sir, so far, sixteen hon. Members have participated in this debate and I was glad to hear them all. They raised various questions and, as Mr. Era Sezhiyan has just now said, not merely about this particular Ministry but of several Ministries. I shall try to answer each and every Mepaber as far as I can and, when the Finance Bill comes up, the other points may be answered, if they have been left out.

As hon. Members are aware, Shri Hukmdeo Narayan Yadav, while initiating the debate on the Appropriation Bill, said that funds sanctioned in the past have been diverted to other heads, and stressed that withdrawals being made out of the Consolidated Fund to utilised for the purposes for which they were being Referring to the expenditure made. in beautifying Delhi, he said that incurred there are still a large number of villages in the country which have not been provided with facilities of drinking water, roads, etc. He also spoke about the welfare of the Scheduled Castes and Scheduled Tribes and Adivasis, and also criticized the scheme of giving assistance for purchase of pumping sets by Hon. Members banks are aware of the Government's concerted drive for uplift of villages. The Budget provides Rs. 480 crores for Integrated Rural Development Programme and the National Rural Emand the like. This will ployment Programme million families in rural enable about 3 areas to cross the poverty-line. The Rural Employment Programme National will create about 350 million mandays of The provision for work in rural areas. these program'mes will be matched by the State Governments. For drinking water facilities in problem villages, Rs. 200 crores have been provided in the Budget, while the States on their part will set apart Rs. 319 crores. In all, 4(8,000 more villages are expected to be covered in 1983-84'. (hiterup-tions) Cnetainly, you cannot eat all at a time. ATvterruptions). Yes, we have been doing. You do not understand what we have been doing. You do not even understand what we say.

SHRI B. SATYANARAYAN REDDY: People are thirsty and people are dying of starvation. What do you gay about that? SHRI PATTABHI RAMA RAO: Sir, when they spoke, I kept quiet. Now when I am replying, I am expecting the same from them. They should not interrupt me.

SHRI PATTABHI RAMA RAO: If you have any doubts, after I have given my reply, you can certainly ask me. *(Interruptions).* 

Then Dr. Rudra Pratap Singh, while endorsing the Budget, made a fervent plea to curb the separatist elements which were raising their ugly heads in Assam and Punjab, and called for putting an end to the exploitation of Har'; yans and Adivasis and the women folk. The hon. Member did not touch any particular point in the Budget concerning the Ministry Of Finance. Yet I would like to mention that the Government are fully aware of what is happening in Assam and Punjab and they are taking steps. You know, recently, elections have been held in Assam in spite of the Opposition. How the elections were held, I may say here because several hon. Members have said that it was more or less forced on them, or something like that. I may say that, though there was no propaganda from the Opposition side, the Opposition was not co-operating with the Government., jThey pilead that proper views of Opposition were not taken; and also they were mentioning that at the right time the right decision Was not taken. I might mention nere a little about the history, which they might have forgotten or they might not like to tell you. In the last session of Government wanted to the Parliament, bring an amendment to extend the President's Rule, but then they said:. "No question of extension of the President's Rule. We do not want an amendment of the Constitu-tipn for extension of President's Rule.

#### [Shri Pattabhi Rama Bao]

We will again try with them by way of negotiations. If that fails, we can see." And they did not allow us to .have it. That was in the last session. Later on...

SHRI HARKKRUSHNA MALLICJC (Orissa): The hon. Minister is misleading the House.

SHRI PATTABHI RAMA RAO: Please listen. Don't disturb. Mr. Vice-Chairman, you must come to my re.scue,

SHRI PATTABHI RAMA RAO: Actually then what happened is that we negotiated with the Assam people and also involved the Opposition, Members of Parliament. Opposition leaders were there. They were all al] tried. there Thev Even Mr Ravindi-a Verma of the Janata Party has given a solution to them. But they would not agree to It was all inspired by some people-I that would not say 'Opposition'-surely it is outside the country or inside the country. - They backing, have their the Assamese people, and they do not like to agree to an agreement. The Opposition itself knows There was no possibility of a about it. constitutional amendment. So, what could they do except to hold elections? We had to hold elections. We did hold elections. Inspite of the opposition by some people there, the elections were held there, and the elected Government is now functioning there. And we expect things to improve because some of those who had opposed from their itself, are now toning down, and they are trying to come to terms. In any case that problem will be solved. It has been solved to a large extent. And firings and all that As some of the hon. Members are there. themselves mentioned, it was due to the Opposition Iteaders, the so-cialled leaders, who

v/ent there and inspired them, and that is how there was trouble there. And I would not like to mention *-t* names of persons who did, and it is well known who has done it. And partly because of them and partly because of the journalists there who have not given the correct picture, which have inspired them, this trouble has come in Assam.

SHRI HAREKRUSHNA MALLICK: What was the Government doing?

SHRI PATTABHI RAMA RAO: Sir, I now turn to Punjab. In Punjab, as you know, our great leader, Mrs. Indira Gandhi and her Government are trying their best to see how best it could be sorted out. They are tolerant to an extent, tolerant to the " extent possible, and wen firings are going On from gurdwaras and the Golden Temple, you can understand what the fate is. Generally, temples, mosques and gurdwaras are used for prayers. But here is a case where killings are being done from that place. And I cannot understand the logic behind the hon. Members' saying that everything must be settled. It cannot be settled overnight. With all patience Government is trying its very best to settle the issues in due course.

Then I come to the points made by Mr. Ramakrishnan from Madras. Mr. Ramakrishnan raised many points concerning Tamil Nadu. He was mentioning about the investment by the non-residents in shares in the Indian companies. There has already been a lot of discussion in both the House, and also a public debate, but the appropriate time to deal with this will be during the debate on the Finance Bill.

As regards the State's request for drought assistance, the position is that the Central Team has visited the State to assess the drought situation a couple of months ago, and based on the recommendations of the Central team, the high-level committee, Government has sanctioned a ceiling of Rs. 63.72 crores for expenditure. The Government of India have already sanctioned advance plan assistance of Rs. 40 crores, of which Rs. 25 crores were released in April.

I have obtained information from the Ministry of Education about the renovation of the Vellore Temple. The State Government is reported to have approached the Central Government as early as in 1968 that the Central protection should be withdrawn from the temple and it should be handed over to the State Government for maintenance. The issue was considered by the Standing Committee of the Central Advisory Board of Archaeology and the Board also, which felt that the State Government's request could not be agreed to. The Ministry of Education are not having any further reference from the State Government in regard to the maintenance of this monument.

The other point raised by Mr. Ramakrishnan was regarding the monthly allocation of wheat for Tamil Nadu for the public distribution system. The allocation of wheat for Tamil Nadu for the public distribution system was raised from 4,000 tonnes in March, 1983 to 15,000 tonnes in April, 1983, which has further been raised to 20,000 tonnes for May, 1983. In addition the State Government were also allotted 15,000 tonnes of rice for the month of April, 1983 and that level of allocation has been continued for May also.

SHRI ERA SEZHIYAN: What was the requirement? Eigthy thousand to one lakh tonnes.

SHRI PATTABHI RAMA RAO: The requirement may be anything. We are concerned with how much can be given. One State alone does not mean India. *(Interruptions)*. Let them shout, I will stop. THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Don't yield. SHRI PATTABHI RAMA RAO: I am not sitting down. I am allowing them to shout. It will take some more time. That is all. *(Interruptions).* 

The Government of Tamil Nadu have also been permitted to purchase 70,000 tonnes of levy-free rice from the open market in surplus States— 20,000 tonnes from Punjab and Haryana and 50,000 tonnes from Andhra Pradesh. And this is to meet my friend, Mr. Era Sezhiyan's point. The Government of Tamil Nadu is holding 2.83 lakh tonnes of rice with them as on 1st April, 1983. With the arrival of the Sambha crop in the ' market, the situation should be ' easier now. As such the State Gov- *I* ernment should not be in a desperate ' situation for the present.

Then Shri Mirza Irshadbaig pleaded for more benefits to be extended • to a large number of small-scale ~ industries through Khadi and Village Industries the and for creation of more Commission employment opportunities. The Khadi and Village Industries Commission is playing a very significant role in the develop- > ment of khadi and village industries and in the matter of generation of employment. During the ' target of production by the 1982-83 khadi and village industries was Rs. 765 crores. This target is expected to be exceeded. The estimated production is Rs. 795 crores. The target for the current year is Rs. 983 crores During 1982-83 employment generation was, 36 lakh mandays while the target for this year is 4:0.25 lakh mandays.

Then I come to my good friend, Shri Era Sezhiyan. He referred to the Prime Minister's recent speech at Kanpur and the situation in Assam and Punjab. As the House is aware, these issues have been discussed at length and the Government's position has already been made clear. I have nothing more to add.

SHRI ERA SEZHIYAN: Shall T'seek clarification now or shall I put the questions later?

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Later.

SHRI PATTABHI RAMA RAO: Then Shri K. Mohanan raised the question of distribution of surplus land, the 20 point programme, the unemployment problem, etc. etc. As the hon. House is aware, the 20 point programme is the pi-ogramme of this Government and particularly of our esteemed leader Indiraji. The Government is taking all steps to implement them most sincerely. Recently all Chief Ministers met in Delhi to review and expedite the programme. The various programmes of employment generation like National Rural Employment Programme are being vigorously followed. Government is also regulating the industry so as to prevent the growth of monopolies by Acts like Industries (Development and Regulation) Act, MRTP Act, etc.

Shri Matto suggested that the Economic Advisory Councils recently constituted should be referred to the specific issues for advice. He refei-red to grants to States under Article 275 and said that much discretion lies with the Centre. He also pleaded for more central assistance for States like Jammu and Kashmir and for setting up more Central projects in the State. As honourable Members are aware. Central grants-in-aid to States under Article 275 are made on the basis of the award of the Finance Commission set up by the President under Article 280 of the Constitution. As regards Central assistance to States for their plans, allocations are made on the basis of formula approved by the National Development Council. It is, therefore, not correct to say that the Centre is having a large discretion in this regard. The formula for allocation of Central assistance to States is specially weighted in favour of hilly-States including Jammu and Kashmir. The per capita Central assistance to Jammu and Kashmir is Rs. 508.81 as against all-States average of Rs. 64.82. The Plan

Outlay of Jammu and Kashmir has also been going up year after year/ That is Rs. 147 crores in 1980-81 Rs. 160 crores in 1981-82, Rs. 168 crores in 1982-83 and Rs. 185 crores in 1983-84.

Then comes my good friend, Mr. Kalraj Misra. He raised the question of increase in prices. In spite of very severe drought in 1982-83 prices have been kept under effective control as far as possible. The price rise during 1982-83 was only 6.5 per cent whereas by comparison you will see that in the severe drought year of 1979-80 the price rise was 29.4 per cent. Government is continuing to keep the price situation under close supervision. We have effective public distribution system which is functioning efficiently. The rabi crop is expected to be good and every effort is being made to maximise procurement. Monetary policy is also being guided by the objective of keeping the liquidity position under effective control. With these meausres we expect the price situation to remain comfortable.

Then comes the learned Dr. Malcolm Adiseshiah who gave a very lengthy speech, a useful speech, with a number of facts and figures. He said that of the total amount in the Appropriation Bill of Rs. 1.23 lakh crores, about 77 per cent was charged on the Consolidated Fund. Of the total amount charged on the Consolidated Fund of India 85 per cent relates to discharge of Treasury bills; it is notional in character. This amount of Rs. 80,000 crores is being shown due to the concept of gross budgeting followed by us. An equivalent amount is shown as receipt. Article 112(3) enumerates the items of expenditure which are charged on the Consolidated Fund of India.

SHRI HAREKRUSHNA MALLICK: If Government of India cannot follow Hindi, how can it be the national language?

SHRI PATTABHI RAMA  $B \mid 0$ : I am telling you a fact.

SHRI PATTABHI RAMA RAO: I have been using this. That also did not function well. What can J do?

SHRI HAREKRUSHNA MALLICK: Nobody has taken this plea so lar.

SHRI ERA SEZHIYAN: There was a communication gap.

SHRI PATTABHI RAMA RAO: In any case I am not opposed to Hindi. Please note that.

Shri Ajit Kumar Sharma opposed the Bill. He said large sums of money ^ are spent for suppressing the people. I entirely refute this. It is not a question of spending large sums of money. When there is revolution or near revolution, certainly every step should be taken to see that it is stopped. Otherwise there will be confusion and also civil war in the country which we do not want.

Now comes my good friend Shri Si.tyai'3^ayana Reddy who recently converted himself to be a Telugu Desom Member overnight. He spoke something...

SHRI B. SATYANARAYAN REDDY: From the beginning I have been in the opposition.

SHRI PATTABHI RAMA RAO: I am not saying that. I am only saying about your recent action, not about the distant past. It is your choice. You said something as if Slori N.T.R. Amongst them the principal items are redemption of public debt and interest payments thereon, payment of States' share of the Union excise duty, grants in aid and revenues of States and loans to States. He also referred to our increased external borrowings. The position is that we are very selective in these matters. We go in for foreign loans only for viable projects which will lead to irt reased production ani geiverate resoi rces for meet-291 RS—15.

I ing repayment of interest. Our debt I servicing ratio is much below the I average so far as our export earning is concerned. But at the same time we shall have to be careful.

Bill, 1983

Then come Shri Handique and Shri Sharma. Kumar Both of them Aiit referred to the decline in tea production and exports. Production of tea in India increased from the level of 285.39 million kgs. in 1951 to 560.72 million kgs. in 1981. Export of tea has been flurfuating [and has been T around 220 million kgs. the in recent Government have taken past. vigo rous fiscal meausres for boosting export of tea. Some of them are full export from excise duty relief on gardens, refund of additional excise On exports, enhance> duty packet tea of ment rate of cash compensatory support, etc.

Now L would skip a few points because I really could not follow them , because of, the high-flown Hindi used by some hon. Members. I am just mentioning a fact Rama Rao has done a great thing by sending water to Madras. I know the history and I was a party to it at that time. It is madam Indira Gand.hi that was resr ponsible for this scheme of sending water to Madras. Shri Era Sezhiyan might know it. If you remember correctly, you know that it was she that arranged for 5 lakh tmc to be supplied by Maharashtra.

SHRI ERA SEZHIYAN: In 1963 it started. In 1976, Mrs. Gandhi made an assurance in Madras. But from 1976 to 1983, it remained unfulfilled.

SHRI PATTABHI RAMA RAO: You just hear me. After all, there is a procedure. You know the number of Governments changing here and there. You know very well as to what was happening there and here also. *O'l^t^'''-ruptions*). The point is this (l'IferrMp-tioTis). Let me have say. Mr Reddy. You had your say and now let me have my say I did not say anything. When ou were speaking. Now let me [Shri Pattabhi Rama Rao]

have my say. It was she who made all the three Governments, the Governments of Maharashtra, Karnataka and Andhra agree to give 15 lakh TMC of water to Madras.

SHRI ERA SEZHIYAN: It is not . 15 lakh TMCs because that would be a very huge amount. It is only 15 TMCs.

SHRI PATTABHI RAMA RAO: Yes, it is only 15 TMCs.

SHRI ERA SEZHIYAN: But you said, "15 lakhs TMCs" which is not correct. It is only 15 thousand million cubic feet.

SHRI B. SATYANARAYAN REDDY: It is only 15 TMCs.

SHRI PATTABHI RAMA RAO:

Each iStnt<» Government has agreed to give 5 TMCs, that is, Karnataka 5 TMC, Andhra 5 TMCs and Maharashtra 5 TMCs. These three State Governments had agreed to give this. There was some difficulty in that. No doubt, they have agreed. But there was some difference of opinion and so, it took sometime. It is not only that she has made them agree to this, but she has also laid the foimdation-stone there. I think they are now removing it and putting it in the name of Mr. N. T. Rama Rao. I do not know whether they are doing the right thing. Mr. Sanjeevaiah, when he was the Chief Minister earlier, had himself agreed and he had laid the foundation-stone of the project for taking the water to the Rayalaseem areas from Srisailam. So, this is not a new scheme, but this is only an old scheme. But because both are film fans, both are film figures, they have come together, both the Chief Ministers, very nicely and they have agreed and they have come to an agreement. Let us see how it works and how long it will take for it to function. Anyhow, they have agreed. Mind you, you are calling it and they are calling it as the Telugu Ganga.

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SOME HON. MEMBERS: Yes, Telugu Ganga.

1 SHRI PATTABHI RAMA RAO: But I want to correct him. It is not Telugu Ganga; it should be called the Andhra Ganga and not Telugu Ganga. As it is, it is Andhra Ganga and not Telugu Ganga. (*Interruptions*). I want to correct him.

SHRI HAREKRUSHNA MALLICK: You can call it as the Dakshina Ganga.

#### SHRI PATTABHI RAMA RAO: They

उपसभाध्यक्ष (श्री लाडली महेन निगम) : ठीक कह रहे हैं, आप कबूल कर लीजिए। आन्ध्र गंगा है, तेलुगु गंगा नहीं है।

may try to make use of it. But the people know it very well in Andhra as to who has done the whole thing and even in Madras every body knows who was responsible originally for this. But they want to take credit for this; let them take. Now, of course, they have agreed. Sir, there is a Telugu proverb. Sir, there is a proverb in Telugu. It says that a newly married man does not see the rising sun.

SHRI PATTABHI RAMA RAO: "Kotha pellikoduku podderagadu." What I say it that a new party has come and those people do

उपतभाष्यक्ष (श्री लाडली मोहन

from) : उनको तेलग में कहिए। not understand what is happening and they are going in their own way and they are getting it .back. They are facing many situations and they will face such situations in future. I do not know how long it will last. Only time will tell. I do not want to say anything about anybody there. But they are trying their best to improve their own stature rather than the State's interests.

DR. MALCOLM S. ADISESHIAH: That is all? , SHRI PATTABHI RAMA RAO: Then comes Mr. Shiva Chandra Jha. He is the last speaker.

SHRI B. SATYANARAYAN REDDY: I said that irrigation projects should be assisted. (*Interrup-ticms*).

SHRI PATTABHI RAMA RAO: You have said that only in partisan interest and not in the national interest.

SHRI ' B. SATYANARAYAN REDDY:' I said it for the whole : country

SHRI PATTABHI RAMA RAO: I tell you, those schemes have been in our thoughts for several years.

SHRIB.SATYANARAYANREDDY:What about the Pochampadproject?..

#### SHRI PATTABHI RAMA RAO: Pochampad project is in progress. That is in progress. There is D P.M.

a project on Godavari. (*In-teilruptions*). There Mr. Anjiah, the previous Chief Minister, had laid the foundation-stone even. Where is the question now of these people talking like this? Everything is in progress. (Iiiterriiptions).

DR. HARp;(KRUSHNA MALLICK: In Orissa nothing came up and... (Interruptions).

SHRI PATTABHI RAMA RAO: You go on like that. You are accus--*dnuj,B:iuj*) iop l UBD leq<sup>^</sup> 'IT O; pauio; *tions*). As far as Andhra is concerned, I am coming from that State... (*Interruptions*) Shri Shiva Chandra Jha. . (*Interruptions*). He raised the question and, therefore, I would like to answer him.

SHRI SHIVA CHANDRA JHA: Why do you deviate?

SHRI PATTABHI RAMA RAO: All the schemes in Andhra will continue.

I But the responsibility is of the Gov-I ernment there. They are not owning it. They want to take credit but they do not own the responsibility. It is the responsibility of the State Government. The schemes are progressing well. The Central aid as committed will be given.

Then Shri Shiva Chandra Jha spoke about non-resident Indians purchasing shares. Just now, I think the Finance Minister is replying in the other House. I do not want to Say anything. He will himself say it here again what he says in the other House. This is a subject I cannot deal with just now. ..

SHRI SHIVA CHANDRA JHA: Reply should be given to me. He must say something in this House also. (*Interruptions*).

उपसभाष्यक्ष (থা লাঁৱলা मोहन निगम) : श्री एरा सेजियन ने जो सुझाव रखा है मैं सोचता हं कि वह बहत अच्छा हैं। दय-पम्द्रह वर्ष पहले इस सदन परम्परा थीं कि विनियोग विधेयक पर जब बहर होती थीं तो चार-पांच मंत्री जब उनके विभाग की बात होती थी तो हिस्सा लेते थे। वह किन्हीं कारणों से नहीं हो सका यह अलग चीज है। मैं इननाही सरकार से कह सकता ह कि जिन मानबीय सदस्यों ने इस सारी बहस में हिस्ता लिया है और जिन के प्रक्त का उत्तर उन को नहीं मिला है सदन की पूर्वमर्यादा और गरिमाको महेनजर रखते हुए वह उन को जरूर उत्तर देगी।

झा जी के प्रस्त के बारे में मुझे इतना कहना है, जैसा कि मंती महोदय ने कहा, कि वित्त मंती महोदय उस सदन में इस नीति सम्बन्धी अपना वक्तव्य दे रहे हैं और वे यहां भी इसी तरह का वक्तव्य देंगे। इस वास्ते आप के प्रश्न SHRI ERA SEZHIYAN: Mt. Vice-Chairman, Sir, I want to submit this.

[Shri Era Sezhiyan] The hon. Minister said, "Regarding my good friend, Mi\*. Era Sezhiyan..." J also consider him my good friend. "He said something about Assam and Punjab on which we had already discussion in this House", he said. I have not raised any discussion. I raised some specific instances where there was a follow-up on the part of the Government, especially the message sent by the offlcer-in-charge, Nowgong Police, on 15-2-83, warning that there might be a catastrophe. The massacre happened after three days. I just wanted to know whether there was any follow-up on the part of the Government. (Interruptions). There was a failure about the specific instance. I drew the attention of the Government to this. I wanted to know the reaction of the Government whether this is correct. It is for the Government to reject it or confirm it. 1 challenge the Government to reject it. I will place it on the table of the House. He can answer that ia his own time'.

SHRI PATTABHI RAMA RAO: As the subject does not concern Finance-it belongs to the Home Department-unless I verify from there, I cannot commit.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Just a nrniute, please.

SHRI SHIVA CHANDRA JHA: I want to tell the House concerning the reply given to me by the Minister that it is not that we are barred from seeking clarifications on any matter. Some changes may be made. But he must say something. *{Interruptions*).

DR. MALCOLM S. ADISE.SHIAH: May I say to the Minister that I thanfc him? The fundamental point that I made is that for the last six years the amount spent from the Consolidated Fund is far greater than what Is voted in the Appropriation Bill. I gave the figures. And I take the Minister's reply to mean that this will be answered when the Finance Bill

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is taken up. I called the attention to the point that Rs. 17,000 crores, more than what we voted in the Appropriation Bill was spent in 1980-81. I have got those figures, I take it that the Finance Minister will reply to it.

उपसमाध्यक्ष (थी लाडली मोहन निगम): श्री शिव चन्द्र झा ग्रीप डा० प्रदिशेषया के प्रश्नों को महेनजर मैंने व्यवस्था दी है कि रखते हए ऐसी परंपरा थी कि विकियोग विधेयक की बहुत में दूसरे मंत्री लोग डिस्ता लेते रहे हैं और यदि वैसा होता तो शायद आप लोगों की शंकात्रों का समाधान हो जाता। मैं आप लोगों की राय से मुचफिक हं और इसी लिये मैंने सरकार से निवेदन किया कि जिन प्रश्नों का उत्तर अभी नहीं मिला है वह उन के समाधान के लिये पुरानी परंपरा को कायम करें और ग्राप लोगों का समाधान करावें डा० ग्रादिशेषया के लिये मंत्री जी ने ग्राम्थासन दिया है कि जब वे फाइनेंस विरल लायें मे तो उन का जवाब देंगे।

anse 1917 - Anne State प्रस्ताव यह है कि:---

"1983-84 के वित्तीय वर्ष की सेवाम्रों के लिए भारत की संचित निषि में से कतिपय राशियों के संदाय तथा विनियोंग का प्राधिकार देने वाले विधेयक पर, जिस रूप में वह लोक समाद्वारा पारित किया गया है, विचार किया आये।'' • 2 •

: ut b प्रस्ताव स्वीकृत हन्ना । <u>ت</u>-

उपसभाष्यक्ष (श्री साढली मोहन निगम): अब हम इस विधेयक पर खंडकः विचार कपेंगे।

खंड 2 से 4 तक विधेयक में जोडे गए । 1.12

खंड, 1, शीर्षक कथा अधिनिष्ण्म सूत विधेयकों मे जोडी गए।

# SHRI PATTABHI RAMA RAO: Sir. I beg to move:

"That the bill be returned." motion was adopted.

The questions was put and the motions was adopted.

# उपसभाध्यक्ष (श्री लाडली मोहन निगम) :

सदन की कार्यवाही कल 11 बजे तक के लिए स्थगित की जाती है।

The House then adjourned at nine minute past six of the clock till eleven of the clock on Tuesday, the 3rd May, 1983.

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